ITR-5

INDIAN INCOME TAX RETURN

(Including Fringe Benefit Tax Return)

[For firms, AOPs and BOIs] (Please see rule 12 of the Income-tax Rules,1962)

(Also see attached instructions)

Assessment Year

Part A	A-GEI	N	GENERAL																	
	Name	e											PAN							
	Is the	re any ch	ange in the name	? If yes, please	furnish	the ol	ld naı	ne				ı								
Z																				
IOI	Flat/D	Door/Bloc	k No	Name Of Pr	emises/B	uildi	ng/Vi	llage					Date of formation (DD/MM/YYYY)							
MA													/ /							
PERSONAL INFORMATION	Road/	/Street/Po	st Office	Area/Locali	tv								Status (firm-1, local authority-							
Z	1101101	501000,10		11104, 200411	-,								2,coop	erative	bank-3, other			ш		
NAI												cooperative society-4, any other AOP/BOP artificial juridical								
RSO	Town/City/District State											person-5)								
PE	Town/City/District State Pin code								de			Return Income-								
													filed				-		\Box	
	Email Address (STD code)-Phone Number										section (Enter Code)									
						()						[Pleas	e see						
	Design	nation of	Assessing Officer		Area C	ode	AO	Type	Rai	nge Code	e AO	No	instruc numbe			inge		L	Ш	
														Benefits						
	Whetl	her origin	al or Revised ret	urn? (Tick) 🔽		1		Orig	inal	<u> </u>			□ R	evised	<u> </u>			l		
					. ,			Olig	11141					CVISCU	1					
50		sea, tnen er (DD/MM/)	iter Receipt No and . YYYY)	Date of Juing orig	ginai						Ì			Ī		/	,	′		
FILING STATUS	Residential Status (Tick) ☑ ☐ Resident ☐ Non-Resident																			
ST.	Residential Status (Tick) ✓ ☐ Resident ☐ Non-Resident In the case of non-resident, is there a permanent establishment (PE) in India (Tick) ✓ ☐ Yes ☐ No																			
ING	in the	case of n	on-resident, is the	ere a permaner	it estabii	snme	nt (P	E) IN I	naia (Iick) ⊠ i	Ц	r es					→ No	D		
FII	****				•		0		_	*7					·					
			eturn is being file Irnish following ii		itative as	ssesse	e? (Ti	ck) 🗹	ш	Yes				□ N	10					
	(a)		f the representati																	
	(b)	Address	of the representa	itive																
	(c)	Perman	ent Account Num	ber (PAN) of	the repre	senta	tive													
	Are ve	ou liable 1	to maintain accou	nts as per secti	on 44AA	? (Tick)	M I	ן קע פ	es		No								
NO																				
AUDIT INFORMATION	Are yo	1	for audit under se		(Tick)	M	<u> </u>	Yes		□ No,	II	yes,	furnis	h follo	owin	g int	orma	tion-		
ORM	(a)		f the auditor signi		it report															
INF	(b)	Member	rship no. of the a	uditor																
DIT	(c)	Name of	f the auditor (pro	prietorship/ fir	m)															
AU	(d)	Perman	ent Account Num	ber (PAN) of	the prop	rieto	rship	/ firm												
	(e)		audit report.																	
For Off	ice Use	Only											For (Office 1	Use C	Only				
													Recei	pt No						
													Date							
													Seal	and Sic	matu	re of	receivi	ng of	icial	
													Scui	anu sig	,	. c oj i	ccivi	()]		
	Seal and Signature of receiving office																			

B. Par	ticula	rs of persons who were partners/ m	nembers in the firm/A		I on 31 st day of March, 2009					
S.No).	Name and Address		Percentage of share (if determinate)		PAN				
				uetermmate)						
1										
Natur	e of b	usiness or profession, if more than o	one business or profes	sion indicate the three mai	n acti	vities/ products				
		Code	*							
S.No).	[Please see instruction No.9(ii)]		Descriptio	n					
(i)										
(i)										
(ii)										
(iii)										
(iii)										
		BALANCE SHEET AS ON 31		H, 2009 (fill items 1 to 5 in	a case	where regular books of				
A-BS		accounts are maintained, otherwise		H, 2009 (fill items 1 to 5 in	a case	where regular books of				
A-BS 1 Par	tners'	accounts are maintained, otherwise / members' fund		H, 2009 (fill items 1 to 5 in	a case	where regular books of				
A-BS 1 Par	tners'	accounts are maintained, otherwise / members' fund ners' / members' capital		H, 2009 (fill items 1 to 5 in		where regular books of				
A-BS 1 Par	tners' Part Rese	accounts are maintained, otherwise / members' fund ners' / members' capital rves and Surplus	fill item 6)	H, 2009 (fill items 1 to 5 in		where regular books of				
A-BS 1 Par	tners' Part Rese	accounts are maintained, otherwise / members' fund ners' / members' capital rves and Surplus Revaluation Reserve	fill item 6)	H, 2009 (fill items 1 to 5 in		where regular books of				
A-BS 1 Par	tners' Part Rese i	accounts are maintained, otherwise / members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve	fill item 6) bi bii	H, 2009 (fill items 1 to 5 in		where regular books of				
A-BS 1 Par	tners' Part Rese	accounts are maintained, otherwise / members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve	fill item 6)	H, 2009 (fill items 1 to 5 in		where regular books of				
A-BS 1 Par	tners' Part Rese i ii	accounts are maintained, otherwise / members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve	fill item 6) bi bii biii	H, 2009 (fill items 1 to 5 in		where regular books of				
A-BS 1 Par	tners' Part Rese i ii iii v	accounts are maintained, otherwise / members' fund mers' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv)	bi bii biii biv	H, 2009 (fill items 1 to 5 in	a	e where regular books of				
A-BS 1 Part a b	tners' Part Rese i ii iii v	accounts are maintained, otherwise / members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) Il partners'/ members' fund (a + bv)	bi bii biii biv	H, 2009 (fill items 1 to 5 in	a	where regular books of				
A-BS 1 Part a b	Part Rese i ii iii v Tota	accounts are maintained, otherwise / members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) Il partners'/ members' fund (a + bv)	bi bii biii biv	H, 2009 (fill items 1 to 5 in	a	where regular books of				
A-BS 1 Part a b c 2 Loa	Part Rese i ii iii v Tota	accounts are maintained, otherwise / members' fund mers' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) l partners'/ members' fund (a + bv) ds	bi bii biii biv	H, 2009 (fill items 1 to 5 in	a	where regular books of				
A-BS 1 Part a b c 2 Loa	rtners' Part Rese i ii iii v v Tota n fun	accounts are maintained, otherwise / members' fund mers' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans	bi bii biii biv	H, 2009 (fill items 1 to 5 in	a	where regular books of				
A-BS 1 Part a b c 2 Loa	tners' Part Rese i ii iii v v Tota n fun Secu	accounts are maintained, otherwise / members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans	bi bii biii biv	H, 2009 (fill items 1 to 5 in	a	e where regular books of				
A-BS 1 Part a b c 2 Loa	tners' Part Rese i ii iii v v Tota n fun Secu	accounts are maintained, otherwise / members' fund mers' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans	bi bii biii biv	H, 2009(fill items 1 to 5 in	a	where regular books of				
A-BS 1 Part a b c 2 Loa	tners' Part Rese i ii iii v v Tota n fun Secu	accounts are maintained, otherwise / members' fund mers' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans A From Banks	bi bii biii biv	H, 2009(fill items 1 to 5 in	a	where regular books of				
A-BS 1 Part a b c 2 Loa	tners' Part Rese i ii iii v v Tota n fun Secu	accounts are maintained, otherwise / members' fund mers' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans A From Banks B From others	bi bii biii biiv	H, 2009(fill items 1 to 5 in	a	where regular books of				
A-BS 1 Part a b c 2 Loa	rtners' Part Rese i ii iii v Tota n fun Secu i iii	accounts are maintained, otherwise / members' fund mers' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans A From Banks B From others C Total (iiA + iiB)	bi bii biii biiv	H, 2009(fill items 1 to 5 in	bv 1c	where regular books of				
A-BS 1 Part a b c 2 Loa a	rtners' Part Rese i ii iii v Tota n fun Secu i iii	accounts are maintained, otherwise / members' fund mers' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans A From Banks B From others C Total (iiA + iiB) Total (ai + iiC)	bi bii biii biiv	H, 2009(fill items 1 to 5 in	bv 1c	where regular books of				
A-BS 1 Part a b c 2 Loa a	tners' Part Rese i ii iii v v Tota n fun Secu i iii Unse	accounts are maintained, otherwise / members' fund mers' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans A From Banks B From others C Total (iiA + iiB) Total (ai + iiC) curred loans (including deposits)	bi bii biii biiv	H, 2009(fill items 1 to 5 in	bv 1c	where regular books of				

4 Sources of funds (1c + 2c +3)

	1	Fixe	d asse	ts		,			
		a	Gross	s: Bl	lock	1a			
		b	Depre	ecia	tion	1b			
		с			x (a – b)	1c			
		d			ork-in-progress	1d			
		e	Total	(1c	+ 1d)			1e	
	2		stmen						
		a			m investments	l .			
			-	_	vernment and other Securities - Quoted	ai			
			-		vernment and other Securities – Unquoted	aii		aiii	
		_			al (ai + aii)			am	
		b			m investments	1.2			
			-		ity Shares Terence Shares	bi			
					enture	bii			
			111		ıl (bi + bii + biii)	biii		1.1	
		_	1		estments (aiii + biv)			biv	
	3				s, loans and advances			2c	
	3	1	Curre						
		a			entories				
			1		Stores/consumables including packing				
					material	iA			
S				В	Raw materials	iB			
N N				C	Stock-in-process	iC			
F				D	Finished Goods/Traded Goods	iD			
O				E	Total (iA + iB + iC + iD)			iE	
APPLICATION OF FUNDS				_	dry Debtors			aii	
CAT			iii	Cas	h and Bank Balances	1			
)LI(A	Cash-in-hand	iiiA			
API					Balance with banks	iiiB			
					Total (iiiA + iiiB)			iiiC	
					er Current Assets			aiv	
					al current assets (iE +aii + iiiC + aiv)			av	
		b			d advances	ı	Г		
					vances recoverable in cash or in kind or for ne to be received	bi			
			**	Dep	osits, loans and advances to corporate and	bii			
				othe Pal	ance with Revenue Authorities	biii			
					al (bi + bii + biii)	DIII		biv	
		с	Total					3c	
					liabilities and provisions				
					rent liabilities				
			-	_	Sundry Creditors	iA			
					Liability for Leased Assets	iB			
				_	Interest Accrued on above	iC			
					Interest accrued but not due on loans	iD			
					Total (iA + iB + iC + iD)	110		iE	
			ii	_	visions				
					Provision for Income Tax	iiA			
					Provision for Fringe Benefit Tax	iiB			
					Provision for Wealth Tax	iiC			
				n	Provision for Leave				
				ע	encashment/Superannuation/Gratuity	iiD			

				E Otl	ner Provisions	iiE				
				н То	al(iiA + iiB + iiC + iiD + iiE + iiF + iiG)	•			iiF	
			iii	Total (E + iiF)				diii	
		e	Net c	urrent	assets (3c – diii)				3e	
	4	a	Misce	ellaneo	s expenditure not written off or adjuste	l 4a				
		b	Defer	red tax	asset	4b				
		с	Profi	t and lo	ss account/ accumulated balance	4c				
		d	Total	(4a + 4	b + 4c)				4d	
	5	Total, application of funds (1e + 2c + 3e +4d)							5	
ACCOUNT CASE		In a case where regular books of account of business or profession are not furnish the following information as on 31 st day of March, 2009, in respec profession								
CASE		a Amount of total sundry debtors							6a	
AC CA		b	Amo	unt of t	otal sundry creditors				6b	
NO		с	Amo	unt of t	otal stock-in-trade				6c	
		d	Amo	unt of t	he cash balance	•			6d	

ofit and Loss Account for the previous year 2008-09/fill items 1 to 51 in a case where

1 Sales/ Gross receipts of business or profession 1	Part	A-I	P& I	Profit and Loss Account for the previous yes are maintained, otherwise fill item 52)	ar 20	008-09 (fill items 1 to 51 in a c	ase w	here regular books of accounts
2 2 2 2 2 2 2 2 2 2		1	Sale				1	
A								
Description	i	2	Duti	ies, taxes and cess, received or receivable, in respect of go	ods a	nd services sold or supplied		
C VAT/ Sales tax 2c d Any other duty, tax and cess 2d d d Any other duty, tax and cess 2d d d Any other duty, tax and cess 2d d d Any other income a Rent 3a d d Any other duty, tax and cess 3d d d Any other duty Any other duty Any other income (i) to(x) 3k d Closing Stock d Any other income (i) to(x) 3k d Closing Stock d Any other income (i) to(x) An			a	Union Excise duties	2a			
d Any other duty, tax and cess 2d			b	Service tax	2b			
2000 2000	Ę		c	VAT/ Sales tax	2c			
2000 2000	Ĭ)		d	Any other duty, tax and cess	2d			
2000 2000	221		e	Total of duties, taxes and cess, received or receivable(1a-	⊦1b+	1c+1d)	2e	
Description of the first state o		3	Oth	er income				
Description of the first state o	ГОЗ		a	Rent	3a			
Description of the first state o	S		b	Commission	3b			
Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT) g Profit on sale of other investment h Profit on account of currency fluctuation i Agriculture income j Any other income k Total of other income [(i)to(x)] 4 Closing Stock 5 Totals of credits to profit and loss account (1+2e+3k+4) 6 Opening Stock 6 Opening Stock 7 Purchases (net of refunds and duty or tax, if any) 8 Duties and taxes, paid or payable, in respect of goods and services purchased a Custom duty b Counter vailing duty c Special additional duty d Union excise duty e Service tax f VAT/ Sales tax g Any other tax, paid or payable	TA		c	Dividend	3c			
Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT) g Profit on sale of other investment h Profit on account of currency fluctuation i Agriculture income j Any other income k Total of other income [(i)to(x)] 4 Closing Stock 5 Totals of credits to profit and loss account (1+2e+3k+4) 6 Opening Stock 6 Opening Stock 7 Purchases (net of refunds and duty or tax, if any) 8 Duties and taxes, paid or payable, in respect of goods and services purchased a Custom duty b Counter vailing duty c Special additional duty d Union excise duty e Service tax f VAT/ Sales tax g Any other tax, paid or payable	OFI		d	Interest	3d			
To Securities Transaction Tax (STT) g Profit on sale of other investment h Profit on account of currency fluctuation i Agriculture income j Any other income k Total of other income [(i)to(x)] 4 Closing Stock 5 Totals of credits to profit and loss account (1+2e+3k+4) 6 Opening Stock 6 Opening Stock 7 Purchases (net of refunds and duty or tax, if any) 8 Duties and taxes, paid or payable, in respect of goods and services purchased a Custom duty b Counter vailing duty c Special additional duty d Union excise duty e Service tax f VAT/ Sales tax g Any other tax, paid or payable	PR				3e			
i Agriculture income	S TO		f		3f			
i Agriculture income	DIT		g	Profit on sale of other investment	3g			
j Any other income k Total of other income [(i)to(x)] 4 Closing Stock 5 Totals of credits to profit and loss account (1+2e+3k+4) 5 Opening Stock 6 Opening Stock 7 Purchases (net of refunds and duty or tax, if any) 8 Duties and taxes, paid or payable, in respect of goods and services purchased a Custom duty b Counter vailing duty c Special additional duty d Union excise duty e Service tax f VAT/ Sales tax g Any other tax, paid or payable 8g	CRE		h	Profit on account of currency fluctuation	3h			
k Total of other income [(i)to(x)] 4 Closing Stock 5 Totals of credits to profit and loss account (1+2e+3k+4) 6 Opening Stock 7 Purchases (net of refunds and duty or tax, if any) 8 Duties and taxes, paid or payable, in respect of goods and services purchased a Custom duty b Counter vailing duty c Special additional duty d Union excise duty e Service tax f VAT/ Sales tax g Any other tax, paid or payable 8 Total of other income [(i)to(x)] 4 2 Duties and loss account (1+2e+3k+4) 5 6 7 Purchases (net of refunds and duty or tax, if any) 7 8 Duties and taxes, paid or payable, in respect of goods and services purchased a Custom duty 8 Ba b Counter vailing duty 8 Ba c Special additional duty 8 Ba g Any other tax, paid or payable			i	Agriculture income	3i			
4 Closing Stock 5 Totals of credits to profit and loss account (1+2e+3k+4) 6 Opening Stock 6 7 Purchases (net of refunds and duty or tax, if any) 8 Duties and taxes, paid or payable, in respect of goods and services purchased a Custom duty b Counter vailing duty c Special additional duty d Union excise duty e Service tax f VAT/ Sales tax g Any other tax, paid or payable 8 4 4 5 6 7 8 6 7 9 8 9 8 9 9 9 9 9 9 9 9 9			j	Any other income	3j			
5 Totals of credits to profit and loss account (1+2e+3k+4) 6 Opening Stock 7 Purchases (net of refunds and duty or tax, if any) 8 Duties and taxes, paid or payable, in respect of goods and services purchased a Custom duty b Counter vailing duty c Special additional duty d Union excise duty e Service tax f VAT/ Sales tax g Any other tax, paid or payable 5 Copening Stock 6 7 Purchases (net of refunds and duty or tax, if any) 7 8 Duties and taxes, paid or payable, in respect of goods and services purchased a Custom duty 8a b Counter vailing duty 8b c Special additional duty 8c d Union excise duty 8d g Any other tax, paid or payable 8g			k	Total of other income [(i)to(x)]			3k	
6 Opening Stock 7 Purchases (net of refunds and duty or tax, if any) 8 Duties and taxes, paid or payable, in respect of goods and services purchased a Custom duty b Counter vailing duty c Special additional duty d Union excise duty e Service tax f VAT/ Sales tax g Any other tax, paid or payable 6 Counter tax, paid or payable 8 6 7 8 6 7 8 6 7 8 6 7 8 8 8 8 8 8 9 8 8		4	Clos	sing Stock			4	
7 Purchases (net of refunds and duty or tax, if any) 8 Duties and taxes, paid or payable, in respect of goods and services purchased a Custom duty b Counter vailing duty c Special additional duty d Union excise duty e Service tax f VAT/ Sales tax g Any other tax, paid or payable 7 8 Duties and taxes, paid or payable, in respect of goods and services purchased 8 Ba Custom duty 8 Ba 8 Ba 9 Any other tax, paid or payable 8 Ba 9 Any other tax, paid or payable		5	Tota	als of credits to profit and loss account (1+2e+3k+4)			5	
8 Duties and taxes, paid or payable, in respect of goods and services purchased a Custom duty b Counter vailing duty c Special additional duty d Union excise duty e Service tax f VAT/ Sales tax g Any other tax, paid or payable 8 Duties and taxes, paid or payable, in respect of goods and services purchased 8 a 8 b Counter vailing duty 8 c 4 Union excise duty 8 d 9 Service tax 8 e 9 Any other tax, paid or payable		6	Ope	ning Stock			6	
b Counter vailing duty c Special additional duty 8c d Union excise duty 8d e Service tax 8c f VAT/ Sales tax 8f g Any other tax, paid or payable 88 88 89	Z	7	Puro	chases (net of refunds and duty or tax, if any)			7	
b Counter vailing duty c Special additional duty 8c d Union excise duty 8d e Service tax 8c f VAT/ Sales tax 8f g Any other tax, paid or payable 88 88 89	Con	8	Duti	ies and taxes, paid or payable, in respect of goods and ser	vices	purchased		
c Special additional duty 8c d Union excise duty 8d e Service tax 8e f VAT/ Sales tax 8f g Any other tax, paid or payable 8g	AC		a	Custom duty	8a			
e Service tax 8e f VAT/ Sales tax 8f g Any other tax, paid or payable 8g	SS		b	Counter vailing duty	8b			
e Service tax 8e f VAT/ Sales tax 8f g Any other tax, paid or payable 8g	Γ 0		c	Special additional duty	8c			
e Service tax 8e f VAT/ Sales tax 8f g Any other tax, paid or payable 8g	N N		d	Union excise duty	8d			
g Any other tax, paid or payable			e	Service tax	8e			
1 2 Any other tax, paid of payable 02	ROF		f	VAT/ Sales tax	8f			
h Total (8a+8b+8c+8d+8e+8f+8g) 8h			g	Any other tax, paid or payable	8g			
- \ \\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\	TC		h	Total (8a+8b+8c+8d+8e+8f+8g)			8h	
h Total (8a+8b+8c+8d+8e+8f+8g) 8h	31TS	9	Freight					
10 Consumption of stores and spare parts 10	DE	10	Con	sumption of stores and spare parts			10	
11 Power and fuel 11		11	Pow	er and fuel			11	

12	Rents		12		
1	Repairs to building			13	
-	Repairs to machinery			14	
15	Compensation to employees			-	
	a Salaries and wages	15a			
	b Bonus	15b			
	c Reimbursement of medical expenses	15c			
	d Leave encashment	15d			
	e Leave travel benefits	15e			
	f Contribution to approved superannuation fund	15f			
	g Contribution to recognised provident fund	15g			
	h Contribution to recognised gratuity fund				
	i Contribution to any other fund				
	. Any other benefit to employees in respect of which an	15i			
	expenditure has been incurred	15j			
	k Fringe benefit tax paid or payable	15k			
	1 Total compensation to employees (15a+15b+15c+15d+15	5e+15	f+15g+15h+15i+15j+15k)	15l	
16	Insurance				
	a Medical Insurance	16a			
	b Life Insurance	16b			
	c Keyman's Insurance	16c			
	d Other Insurance	16d			
	e Total expenditure on insurance (16a+16b+16c+16d)			16e	
17	Workmen and staff welfare expenses			17	
 	Entertainment				
				18	
—	Hospitality			19	
\vdash	Conference			20	
H +	Sales promotion including publicity (other than advertisement	nt)		21	
22	Advertisement			22	
23	Commission			23	
24	Hotel , boarding and Lodging			24	
25	Traveling expenses including foreign traveling			25	
26	Conveyance expenses			26	
27	Telephone expenses			27	
28	Guest House expenses			28	
29	Club expenses			29	
H +	Festival celebration expenses			30	
\vdash	Scholarship			31	
\vdash	Gift			32	
	Donation			33	
	Rates and taxes, paid or payable to Government or any local	body	(excluding taxes on	33	
	income)				
	a Union excise duty	34a			
	b Service tax	34b			
	c VAT/ Sales tax	34c			
	d Cess	34d			
	e Any other rate, tax, duty or cess including STT	34e			
	f Total rates and taxes paid or payable (34a+34b+34c+34c		i)	34f	
35	Audit fee	~ <u>, </u>	35		
1	Other expenses			36	
-	Bad debts			37	
\vdash	Provision for bad and doubtful debts		38		
	Other provisions		39		
40	Profit before interest, depreciation and taxes [5 – (6 + 7 + 8h + 9 to 14 + 15k + 16e + 17 to 33 + 34f + 35 to 3		40		
	[5 - (6 + 7 + 8h + 9 to 14 + 15k + 16e + 17 to 33 + 34i + 35 to 3 Interest		41		
71	Intel 65t		71		

	42	De	preciation				42				
	43	Pro	ofit before taxes (40-41-42)				43				
9	44	Pro	ovision for current tax				44				
AN	45	Pro	ovision for Fringe benefit Tax				45				
TAX	46	Pro	ovision for Deferred Tax				46				
OR ONS	47	Pro	ofit after tax (43 – 44 – 45 – 46)				47				
AS H	48	Ba	lance brought forward from previous year				48				
SIO]	49	An	nount available for appropriation (47 + 48)				49				
PROVISIONS FOR TAX AND APPROPRIATIONS	50	Tra	ansferred to reserves and surplus				50				
PR AP	51	Ba	lance carried to balance sheet in partner's account (49	- 50)			51				
L	52	fur	a case where regular books of account of business or prish the following information for previous year 2008- ofession								
ACCOUNT CASE		PI (52a				
ACCO! CASE		ŀ					52b		-		
Q N		c Expenses									
, ,		d Net profit									
-	1		•				l				
Part	Other Information (optional in a case not liable for audit under section 44AB)										
			hod of accounting employed in the previous year (Tic		☐ mercar		□ са	ash			
•		Is there any change in method of accounting (Tick) ☑ ☐ Yes						0			
		Is there any change in method of accounting (<i>Tick</i>) ✓ Yes Effect on the profit because of deviation, if any, in the method of accounting employed in the									
			vious year from accounting standards prescribed under	3							
	4										
		a	Raw Material (if at cost or market rates whichever is	rket r	rate write 3)						
		b	Finished goods (if at cost or market rates whichever is	arket	rate write 3)						
		c	Is there any change in stock valuation method (if Yes								
		d	Effect on the profit or loss because of deviation, if any	, fron	the method of	valuation	4d				
	5	Ame	prescribed under section 145A ounts not credited to the profit and loss account, being								
		a	the items falling within the scope of section 28	5a							
		b	the proforma credits, drawbacks, refund of duty of	Sa							
			customs or excise or service tax, or refund of sales tax								
			or value added tax, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	5b							
ON		с	escalation claims accepted during the previous year	5c							
ATI		d	Any other item of income	5d							
RM		e	Capital receipt, if any	5e							
NFO		f	Total of amounts not credited to profit and loss accou	ınt (5	1+5b+5c+5d+5e)	1	5f				
ER I	6	Amo	ounts debited to the profit and loss account, to the exte	nt dis	allowable under	section 36:-					
OTHER INFORMATION		a	Premium paid for insurance against risk of damage	6a			_				
0		b	or destruction of stocks or store Premium paid for insurance on the health of employees	6b							
		с	Any sum paid to an employee as bonus or								
			commission for services rendered, where such sum	6c							
		d	was otherwise payable to him as profits or dividend. Any amount of interest paid in respect of borrowed								
			capital	6d							
		e	Amount of discount on a zero-coupon bond	6e							
		f	Amount of contributions to a recognised provident fund	6f							
		g	Amount of contributions to an approved superannuation fund	6g							
		h	Amount of contributions to an approved gratuity fund	6h							
		i	Amount of contributions to any other fund	6i							
		j	Amount of bad and doubtful debts	6j							
		k	Provision for bad and doubtful debts	6k							

6l

1 Amount transferred to any special reserve

			Expenditure for the purposes of promoting family planning amongst employees	6m			
	_	_	Any sum received from employees as contribution to				
			any provident fund or superannuation fund or any				
			fund set up under ESI Act or any other fund for the	6n			
			welfare of employees to the extent credited to the				
			employees account on or before the due date			1	
		o <i>A</i>	Any other disallowance	60			
		р	Total amount disallowable under section 36 (total of 6	a to	бо)	6p	
F	7	Amou	unts debited to the profit and loss account, to the exte	nt di	sallowable under section 37		
		a I	Expenditure of personal nature;	7a			
		I	Expenditure on advertisement in any souvenir,				
			prochure, tract, pamphlet or the like, published by a	7b			
	-		political party;				
			Expenditure by way of penalty or fine for violation of any law for the time being in force;	7c			
			Any other penalty or fine;	7d			
	-	~	Expenditure incurred for any purpose which is an	/u			
			offence or which is prohibited by law;	7e			
	ŀ		Amount of any liability of a contingent nature	7f			
	Ī	A	Amount of expenditure in relation to income which	_			
			does not form part of total income	7g			
		h A	Any other amount not allowable under section 37	7h			
		i 7	Total amount disallowable under section 37(total of 7a	a to 7	(h)	7i	
	8	A. A	Amounts debited to the profit and loss account, to the	exte	nt disallowable under section 40		
			Amount disallowable under section 40 (a)(i),				
			40(a)(ia) and 40(a)(iii) on account of non-	Aa			
			" compliance with the provisions of Chapter XVII-B				
		-	A	A 1-			
		F	Amount paid as fringe benefit tax Amount of tax or rate levied or assessed on the	Ab			
			basis of profits	Ac			
		-	d Amount paid as wealth tax	Ad			
		-	Amount of interest, salary, bonus, commission	7 L U			
				Ae			
			or remineration paid to any partner or member				
		-	or remuneration paid to any partner or member f Any other disallowance	Af			
			f Any other disallowance		a to Afi	8Ag	
		-	f Any other disallowance g Total amount disallowable under section 40(total	of A		8Ag	
	_		f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any precedent	of A		8Ag 8B	
	9 /	D.	f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year	of A	previous year but allowable		
_	9 1	Amou	f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the external	of A	previous year but allowable		
_	9 /	Amou	f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year	of A	previous year but allowable		
_	9 /	Amou a /4	f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the external Amounts paid to persons specified in section	of A	previous year but allowable		
_	9 1	Amou a 4 b c	f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the extendamounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable	of A	previous year but allowable		
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	9 2	Amou a A b c c	f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the extendamounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity	of A ding nt di	previous year but allowable		
	9 2	a A b A c c d a	f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the extendamounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for	of A ding nt di	previous year but allowable		
	9 /	a A b A c c d a	f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the extendamounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust,	of A ding nt di	previous year but allowable		
	9 7	a A b A c c t d a	f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the externation of the externation of the profit and loss account, to the externation of the ext	of A ding nt di 9a 9b	previous year but allowable		
	9 1	a A b A c c t d a s c	f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the extendamounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution;	of A ding nt di	previous year but allowable		
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	-	a A b A c c t d a s c i e f	f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the extendamounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Fotal amount disallowable under section 40A (total of	of Ading nt did 9a 9b 9c 9d 9e	previous year but allowable sallowable under section 40A		
	10 /	a A A A A A A A A A A A A A A A A A A A	f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the extendamounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Fotal amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding	of Ading nt did 9a 9b 9c 9d 9e	previous year but allowable sallowable under section 40A	8B	
	10 /	a Amou a A b A c U c II d a s c c i i f II Any a	f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the extendamounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Fotal amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding revious year	of Ading nt dia 9a 9b 9c 9d 9e 9a to	previous year but allowable sallowable under section 40A	8B	
	10 /	a A A A A A A A A A A A A A A A A A A A	f Any other disallowance g Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the extendamounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding revious year Any sum in the nature of tax, duty, cess or fee under any law	of Ading nt did 9a 9b 9c 9d 9e	previous year but allowable sallowable under section 40A	8B	
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	10 /	b A A A A A A A A A A A A A A A A A A A	Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the extendamount paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding revious year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity	of Ading nt dia 9a 9b 9c 9d 9e 9a to	previous year but allowable sallowable under section 40A	8B	
	10 /	a Amou	Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the extendamount paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Fotal amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding revious year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	of A ding nt did not d	previous year but allowable sallowable under section 40A	8B	
	10 /	a Amou	Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the extendamount paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Fotal amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding revious year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or	of A ding nt did not d	previous year but allowable sallowable under section 40A	8B	
	10 /	a Amou	Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the extendamount paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Fotal amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding revious year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	of A ding nt dia 9a 9b 9c 9d 9e 9a to g pro	previous year but allowable sallowable under section 40A	8B	
	10 /	a Amount a A	Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the externation	of A ding nt did 9a 9b 9c 9d 9e 10a 10b 10c	previous year but allowable sallowable under section 40A	8B	
	10 /	D	Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding revious year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or commission for services rendered Any sum payable as interest on any loan or porrowing from any public financial institution or a State financial corporation or a State Industrial	of A ding nt dia 9a 9b 9c 9d 9e 9a to g pro	previous year but allowable sallowable under section 40A	8B	
	10 /	a Amou	Total amount disallowable under section 40(total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the externation and the profit and loss account, to the externation and the profit and loss account, to the externation and the profit and loss account, to the externation and the profit and loss account, to the externation and the profit and loss account, to the externation and the profit and loss account, to the externation and the profit and loss account, to the externation and the profit and the	of A ding nt did 9a 9b 9c 9d 9e 10a 10b 10c	previous year but allowable sallowable under section 40A	8B	
-	10 /	D	Total amount disallowable under section 40 (total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit o	of A ding nt did 9a 9b 9c 9d 9e 10a 10b 10c	previous year but allowable sallowable under section 40A	8B	
	10 /	D	Total amount disallowable under section 40 (total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the externation and the profit and loss account, to the externation and the previous year unts debited to the profit and loss account, to the externation and the previous year unts debited to the profit and loss account, to the externation and the previous year account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding revious year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or commission for services rendered Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation Any sum payable as interest on any loan or corrowing from any scheduled bank	9a 9b 9c 9d 9e 9a to g pro	previous year but allowable sallowable under section 40A	8B	
	10 /	D	Total amount disallowable under section 40 (total Any amount disallowed under section 40 in any preceduring the previous year unts debited to the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit o	9a 9b 9c 9d 9e 9a tog pre	previous year but allowable sallowable under section 40A Description of the section of the sect	8B	

	11	-	amount debited to profit and loss account of the previous	us ye	ear but disallowable under		
-			on 43B:-				
			Any sum in the nature of tax, duty, cess or fee under any law	11a			
			Any sum payable by way of contribution to any				
			provident fund or superannuation fund or gratuity 1	11b			
			fund or any other fund for the welfare of employees				
			Any sum payable to an employee as bonus or	11c			
			commission for services rendered Any sum payable as interest on any loan or				
			horrowing from any public financial institution or a	11.3			
			State financial corporation or a State Industrial	11d			
			investment corporation Any sum payable as interest on any loan or				
			borrowing from any scheduled bank	11e			
				11f			
		g	Total amount disallowable under Section 43B(total of 1		o 11f)	11g	
-	12		unt of credit outstanding in the accounts in respect of		- ,	8	
F			TI. P. D.				
			g , ,	12a			
				12b			
		С	VAT/sales tax 1	12c			
		d	Any other tax 1	12d			
		e	Total amount outstanding (total of 12a to 12d)			12e	
	13	Amo	unts deemed to be profits and gains under section 33AE	B or	33ABA or 33AC	13	
-			amount of profit chargeable to tax under section 41			14	
-		-	unt of income or expenditure of prior period credited o	or de	bited to the profit and loss	15	
			unt (net)				
Part	A –	QD	Quantitative details (optional in a case not liable for aud	dit u	nder section 44AB)		
	(a)	In th	e case of a trading concern				
		1	Opening stock			1	
		2	Purchase during the previous year			2	
		3	Sales during the previous year			3	
		_	Closing stock			4	
		-	Shortage/ excess, if any			5	
F	(b)		e case of a manufacturing concern				
F	. ,		Raw materials				
70			a Opening stock			6a	
QUANTITIVE DETAILS			D				
ETA			Consumption during the provious years			6b	
ED						6c	
II			d Sales during the previous year			6d	
ŽI			e Closing stock f Yield finished products			6e	
UAI						6f	
0			g Percentage of yield			6g	
			h Shortage/ excess, if any			6h	
		7	Finished products/ By-products				
			a opening stock			7a	
			b purchase during the previous year			7b	
			c quantity manufactured during the previous year			7c	
			d sales during the previous year			7d	
			e closing stock			7e	
			f shortage/ excess, if any			7f	
						1	<u> </u>
Part	R_	TI	Computation of total income				
гац			me from house property (4c of Schedule-HP) (enter nil if	loss	1	1	
Œ			ts and gains from business or profession	1000	,	1	
S S				2:			
ž			Profit and gains from business other than speculative business (A37 of Schedule-BP)	2i			
TOTAL INCOME		ii	Profit and gains from speculative business (B41 of	2ii			
TO,			Schedule-BP) (enter nil if loss)		G 1 11 GW 1)	2	
		iii	Total (2i + 2ii) (enter nil, if loss and carry this figure to los	ss to	Scneaule CYLA)	2iii	

3	Capital gains	
	a Short term	
	i Short-term (under section 111A) (A7 of Schedule- 3ai CG) (enter nil if loss)	
	ii Short-term (others) (A8 of Schedule-CG) 3aii	
	iii Total short-term (3ai + 3aii) 3aiii	
	b Long-term (B6 of Schedule-CG) (enter nil if loss) 3b	
	c Total capital gains (3aiii + 3b) (take the figure adjusted to Schedule CYL	A) 3c
4	Income from other sources	
	a from sources other than from owning race horses (3 4a of Schedule OS)	
	b from owning race horses (4c of Schedule OS) (enter nil if loss)	
	c Total (4a + 4b)	4c
5	Total $(1 + 2c + 3c + 4c)$	5
6	Losses of current year to be set off against 5 (total of 2vii,3vii and 4vii of Sch	nedule CYLA) 6
7	Balance after set off current year losses (5 – 6)	7
8	Brought forward losses to be set off losses against 5 (total of 2vii, 3vii and 4v	vii of Schedule BFLA) 8
9	Gross Total income (7 – 8) (also 5vii of Schedule BFLA)	9
10	Deductions under Chapter VI-A (k of Schedule VIA)	10
11	Total income (9 – 10)	11
12	Net agricultural income/ any other income for rate purpose (4 of Schedule 1	EI) 12
13	'Aggregate income' (11 + 12)	13
14	Losses of current year to be carried forward (total of xi of Schedule CFL)	14

Part B - TTI Computation of tax liability on total income

WI U	D - 1		Computation of tax hability on total income				
	1	Tax	payable on total income				
		a	Tax at normal rates	1a			
		b	Tax at special rates (11 of Schedule-SI)	1b			
Ī	2	Tax	Payable on Total Income (1a + 1b)			2	
Ľ	3	Surc	charge on 2			3	
	4 Education cess, including secondary and higher education cess on (2 + 3)						
IAB	5	Gro	ss tax liability (2 + 3 + 4)		5		
XI	6	Tax	relief				
N OF TA		a	Section 90	6a			
<u> </u>		b	Section 91	6b			
COMPUTATION OF TAX LIABILITY		c	Total (6a + 6b)	6c			
	7	Net	tax liability (5 – 6c)	7			
MPL	8	Inte	rest payable				
00		a	For default in furnishing the return (section 234A)	8a			
		b	For default in payment of advance tax (section 234B)	8b			
		c	For deferment of advance tax (section 234C)	8c			
		d	Total Interest Payable (8a+8b+8c)	8d			
	9	Agg	regate liability (7 + 8d)			9	
	10	Taxo	es Paid				
		a	Advance Tax (from Schedule-IT)	10a		-	
Q		b	TDS (column7 of Schedule-TDS2)	10b		-	
PAI		c	TCS (column 7 of Schedule-TCS)	10c			
FAXES PAID		d	Self Assessment Tax (from Schedule-IT)	10d			
TA		e	Total Taxes Paid (10a+10b+10c + 10d)	10e			
Ī	11 Amount payable (Enter if 9 is greater than 10e, else enter 0) (9 – 10e)					11	
	12	Refu	and (If 10e is greater than 9, also give the bank account details	12			

Part C Computation of Fringe Benefits and fringe benefit tax											
	1	Value of fringe benefits									
		a for first quarter		1a							
ΥX		b for second quarter		1b							
$_{ m T}$		c for third quarter		1c							
COMPUTATION OF FRINGE BENEFITS AND FRINGE BENEFIT TAX		d for fourth quarter		1d							
BEN		e Total fringe benefits (1a + 1b + 1c + 1d) (also 24	4 iv of S	chec	lule-FB)		1e				
GE	2	Fringe benefit tax payable [30% of 1e]					2				
N	3						3				
DE	4	5	on (2 +	- 3)			4				
AN	5										
FITS	6				5						
NE.	a For default in payment of advance tax (section 6a										
BE		115WJ (3)		va							
NG		b For default in filing of the return (section 115W	/ K)	6b							
FRI		c Total interest payable	I				6c				
OF	7	Aggregate liability (5 + 6c)									
NO N	8	Taxes paid									
AT		a Advance fringe benefit tax (from Schedule-FBT)		8a							
PU		b On self-assessment (from Schedule-FBT)		8b							
OM		c Total Taxes Paid (8a + 8b)					8c				
0	9	Tax Payable (Enter if 7 is greater than 8c, else enter 0).					9				
	10	Refund (enter If 8c is greater than 7, else enter 0) also give t	the bank	acc	ount details in Schedule-BA	\	10				
		, , , ,									
Plac		Turther declare that I am making this return in my capacity Date			Sign here	· →					
Sch	edule	In case of refund, please furnish the fol	llowing	inf	ormation in respect of b	ank acco	unt ii	n which refu	ınd is	to be c	redited
	1	Enter your bank account number (mandatory in case of	f refund))							
	2	Do you want your refund by \Box cheque, or \Box depo	osited d	irec	tly into your bank acco	unt? (tick	as app	olicable 🗹)			
	3	Give additional details of your bank account									
	MI	CR Code		Тур	oe of Account (tick as app	licable 🗹)	[☐ Savings			urrent
Sch	adula	Datails of Income from House Property (8)									
Scii	Address of property 1 Town/ City State							PIN	Code		
	1				·	1	ı	1 1			
		— 'C. — — Nome	of Ton			DAN of T		t (antional)			
		(Tick) ☑ if let out ☐ Name	of Ten	lanı		PAN OI I	епап	t (optional)			-
		a Annual letable value/ rent received or receivable if let out for part of the year)	e (highe	r if	let out for whole of the ye	ear, lower	1a				
X		b The amount of rent which cannot be realized		1b							
ERI		c Tax paid to local authorities		1c							
SOP		d Total (1b + 1c)		1d							
E PI		e Balance (1a – 1d)					1e				
HOUSE PROPERTY		f 30% of 1e		1f							
H	g Interest payable on borrowed capital h Total (1f + 1g)						1h				
i Income from house property 1 (1e – 1h)							1i				
		Address of property 2 Town	/ City			State		PIN	Code		
	2			·							
		(Tick) ☑ if let out □ Name	of Ten	Tenant PAN of T			Tenant (optional)				
	1	Tank E II let out L				i enant (optional)					

		Annual letable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)														
		b	The amount of rent which cannot be reali	zed	2b											
		с	Tax paid to local authorities		2c											
			Total (2b + 2c)		2d											
			Balance (2a – 2d)			1				2e						
		f 30% of 2e														
		g	Interest payable on borrowed capital		2g											
		h	Total (2f + 2g)							2h						
			Income from house property 2 (2e – 2h)							2i						
		Add	ress of property 3	Town/ City			State					PIN	Code			
	3											1	1	1	1	1
			if let out \square	Name of Te	nant			DAN	Jof	Tanan	t (ont	ional)		Щ.	Щ.	
		(Tick	1	Name of Te	паш			IAI	1 01	1 Citati	ı (opi	ionai)				
		а	Annual letable value/ rent received or rec	eivable (high	er if	let out	for whole of t	he year,	lowe	r 3a						
			if let out for part of the year)		21	1									_	
			The amount of rent which cannot be reali	zed	3b					_						
			Tax paid to local authorities		3c											
		_	Total (3b + 3c)		3d					_						
			Balance (3a – 3d)		26					3e				_		
			30% of 3e		3f											
			Interest payable on borrowed capital		3g											
			Total (3f + 3g)							3h						
	4		Income from house property 3 (3e – 3h)							3i						
	4		me under the head "Income from house p							4-						
	a Rent of earlier years realized under section 25A/AA b Arrears of rent received during the year under section c Total (4a + 4b + 1i + 2i + 3i)						J. J., .4., . 20	v6/		4a						
						s after	aeaucung 30	1%0		4b 4c						
										40						
Sche	A From business or profession other than speculative business															
	1 Profit before tax as per profit and loss account (item 43						52d of Part A	-P&L)		1				_		
		2	Net profit or loss from speculative busines in 1	ss included	2											
		2	In 1		2					-						

considered under other heads of income Profit or loss included in 1, which is referred to in section 44AD/44AE/44AF/44B/44BB/44BBA/44BBB/ 44D/44DA Chapter-XII-G/ First Schedule of Incometax Act 5 Income credited to Profit and Loss account (included in 1)which is exempt a | share of income from firm(s) INCOME FROM BUSINESS OR PROFESSION Share of income from AOP/BOI 5b Any other exempt income 5c d Total exempt income 5d Balance (1-2-3-4-5d) 6 7 Expenses debited to profit and loss account considered under other heads of income Expenses debited to profit and loss account which 8 relate to exempt income Total (7 + 8) 10 Adjusted profit or loss (6+9) 10 Depreciation debited to profit and loss account included in 9 11 12 Depreciation allowable under Income-tax Act Depreciation allowable under section 32(1)(ii) 12i (column 6 of Schedule-DEP) 12ii Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of IT Rules) iii Total (12i + 12ii) 12iii Profit or loss after adjustment for depreciation (10 +11 - 12iii) 13 Amounts debited to the profit and loss account, to the 14 extent disallowable under section 36 (6p of Part-OI) Amounts debited to the profit and loss account, to the 15 extent disallowable under section 37 (7i of Part-OI) Amounts debited to the profit and loss account, to the 16

extent disallowable under section 40 (8Ag of Part-OI)

18 A p (1 19 In S	Amounts debited to the profit and loss account, to the xtent disallowable under section 40A (9f of Part-OI)	17	
18 A p (1 19 In S	ARTH MISHIOTRADIC MINEL SECTION 40A (71 OF FAIT-OI)		
19 II S A	any amount debited to profit and loss account of the	18	
19 II S A	previous year but disallowable under section 43B		
S	11g of Part-OI)		
A	nterest disallowable under section 23 of the Micro,	19	
	mall and Medium Enterprises Development		
20 10	Act,2006	20	
	Deemed income under section 41		
	Deemed income under section 33AB/33ABA/35ABB/ 2A/80HHD/80-IA	21	
	any other item or items of addition under section 28	22	
	0 44DA		
	any other income not included in profit and loss	23	
	ccount/any other expense not allowable (including		
	ncome from salary, commission, bonus and interest rom firms in which assessee is a partner)		
	For all $(14 + 15 + 16 + 17 + 18 + 19 + 20 + 21 + 22 + 23)$		24
	Deduction allowable under section 32(1)(iii)	25	27
	Amount of deduction under section 35 in excess of the	26	
	mount debited to profit and loss account (item vii(4)		
o _j	f Schedule ESR)		
	Any amount disallowed under section 40 in any	27	
	preceding previous year but allowable during the previous year(8Bof Part-OI)		
	Any amount disallowed under section 43B in any	28	
р	receding previous year but allowable during the		
p	revious year(10g of Part-OI)		
29 D	Deduction under section 35AC	<u> </u>	
	a Amount, if any, debited to profit and loss	29a	
	account		
	b Amount allowable as deduction	29b	
	c Excess amount allowable as deduction	29c	
	(29b - 29a)		
	any other amount allowable as deduction	30	
	Total (25 + 26 + 27+28 +29c +30)		31
32 I	ncome (13 + 24 – 31)		20
			32
	Profits and gains of business or profession deemed to	be under -	32
33 P	Profits and gains of business or profession deemed to i Section 44AD	33i	32
33 P	•	1	32
33 P	i Section 44AD	33i	
33 P	i Section 44AD ii Section 44AE	33i 33ii	
33 P	i Section 44AD ii Section 44AE iii Section 44AF	33i 33ii 33iii	
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B	33i 33ii 33iii 33iv	
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB	33i 33ii 33ii 33iv 33v	
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA vii Section 44BBB	33i 33ii 33ii 33iv 33v 33v	
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA viii Section 44BBB	33i 33ii 33iii 33iv 33v 33vi 33vii 33 viii	
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA vii Section 44BBB viii Section 44D ix Section 44DA	33i 33ii 33iii 33iv 33v 33vi 33vii 33 viii 33 viii	
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA vii Section 44BBB viiii Section 44D ix Section 44DA x Chapter-XII-G	33i 33ii 33ii 33iv 33v 33vi 33vii 33vii 33 viii 33 ix	32
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA vii Section 44BBB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act	33i 33ii 33iii 33iv 33v 33vi 33vii 33 viii 33 viii	
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA viii Section 44BBB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi)	33i 33ii 33iii 33iv 33v 33vi 33vii 33 viii 33ix 33 x	33xii
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA viii Section 44BB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xiii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A	33i 33ii 33iii 33iv 33v 33vi 33vii 33 viii 33ix 33 x	
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA vii Section 44D ix Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A	33i 33ii 33iii 33iv 33v 33vi 33vii 33 viii 33ix 33 x	33xii
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA viii Section 44BB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xiii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A	33i 33ii 33iii 33iv 33v 33vi 33vii 33 viii 33ix 33 x	33xii
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA vii Section 44D ix Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A	33i 33ii 33ii 33iv 33v 33vi 33vii 33 viii 33ix 33 x 33 x 33 x	33xii
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA viii Section 44BB viii Section 44D ix Section 44D ix Section 44D x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A)	33i 33ii 33iii 33iv 33v 33vi 33vii 33 viii 33ix 33 x 33 x 33 x 33 x 33 x	33xii
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA viii Section 44BB viii Section 44D ix Section 44D ix Section 44D x Chapter-XII-G xi First Schedule of Income-tax Act xiii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A) ii 10AA (d of Schedule-10AA)	33i 33ii 33iii 33iv 33v 33vii 33vii 33 viii 33 iii 33 viii 33 iii 33 iii 35 iii 36 iii 37 iii 38 iii 3	33xii
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA viii Section 44BB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xiii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A) iii 10B (f of Schedule-10B)	33i 33ii 33iii 33iv 33v 33vi 33vii 33 viii 33ix 33 x 33xi 33	33xii
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA viii Section 44BB viii Section 44D ix Section 44D ix Section 44D x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A) iii 10BA (d of Schedule-10BA) iv 10BA (f of Schedule-10BA) v Total (35i + 35ii + 35ii)	33i 33ii 33iii 33iv 33v 33vi 33vii 33 viii 33ix 33 x 33 x 33 x 33 x 33 xiii 35ii 35ii 35ii 35ii	33xii 34
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44BB v Section 44BBA vii Section 44BBB viii Section 44D ix Section 44D ix Section 44D ix Section 44D x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A) ii 10AA (d of Schedule-10A) iii 10B (f of Schedule-10B) iv 10BA (f of Schedule-10BA) v Total (35i + 35ii + 35ii) Net profit or loss from business or profession other the	33i 33ii 33iii 33iii 33iv 33v 33v 33vii 33 viii 33 33	33xii 34 35v 36
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA viii Section 44BB viii Section 44D ix Section 44D ix Section 44D x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A) iii 10BA (d of Schedule-10BA) iv 10BA (f of Schedule-10BA) v Total (35i + 35ii + 35ii)	33i 33ii 33iii 33iii 33iv 33v 33v 33vii 33 viii 33 33	33xii 34 35v 36
33 P	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44BB v Section 44BBA vii Section 44BBB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xiii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A) iii 10BA (d of Schedule-10B) iv 10BA (f of Schedule-10BA) v Total (35i + 35ii + 35ii) Set profit or loss from business or profession other the	33i 33ii 33iii 33iii 33iv 33v 33v 33vii 33 viii 33 33	33xii 34 35v 36
33 P 33 P 34 P 35 I	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44BB v Section 44BBA vii Section 44BBB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xiii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A) iii 10BA (f of Schedule-10B) iv 10BA (f of Schedule-10BA) v Total (35i + 35ii + 35iii + 35iv) Net profit or loss from business or profession other the section of income from speculative business	33i 33ii 33ii 33ii 33ii 33ii 33v 33v 33v 33vii 33 33	33xii 34 35v 36
33 P 33 P 34 P 35 I 36 N 37 N b 38 Comp	i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA vii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xiii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A) iii 10AA (d of Schedule-10B) iv 10BA (f of Schedule-10BA) v Total (35i + 35ii + 35ii) Net profit or loss from business or profession other the positions, after applying rule 7A, 7B or 7C)	33i 33ii 33ii 33ii 33ii 33ii 33v 33v 33v 33vii 33 33	33xii 34 35v 36 A37

	41	Profit or loss from speculative business (38+39-40)	B41	
C	Inco	ne chargeable under the head 'Profits and gains' (A37+B41)	C	

Schedule DPM Depreciation on Plant and Machinery

1	Block of assets			Pla	ant and machi	nery		
2	Rate (%)	15	30	40	50	60	80	100
		(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
3	Written down value on the first day of previous year							
	Additions for a period of 180 days or more in the previous year							
	Consideration or other realization during the previous year out of 3 or 4							
	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)							
7	Additions for a period of less than 180 days in the previous year							
8	Consideration or other realizations during the year out of 7							
9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result in negative)							
10	Depreciation on 6 at full rate							
11	Depreciation on 9 at half rate							
12	Additional depreciation, if any, on 4							
13	Additional depreciation, if any, on 7							
14	Total depreciation* (10+11+12+13)							
15	Expenditure incurred in connection with transfer of asset/ assets							
	Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)							
17	Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)							

Schedule DOA Depreciation on other assets

DEPRECIATION ON PLANT AND MACHINERY

DEPRECIATION ON OTHER ASSETS

1	Block of assets		Building		Furniture and fittings	Intangible assets	Ships
2	Rate (%)	5	10	100	10	25	20
		(i)	(ii)	(iii)	(iv)	(v)	(vi)
3	previous year						
4	Additions for a period of 180 days or more in the previous year						
5	Consideration or other realization during the previous year out of 3 or 4						
	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)						
5	Additions for a period of less than 180 days in the previous year						
8	Consideration or other realizations during the year out of 7						
9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result in negative)						
1(Depreciation on 6 at full rate						
11	Depreciation on 9 at half rate						
12	Additional depreciation, if any, on 4						
13	Additional depreciation, if any, on 7						
14	Total depreciation* (10+11+12+13)						
15	Expenditure incurred in connection with transfer of asset/ assets						
10	Capital gains/ loss under section 50 (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)						

17	Written down value on the last day of			
	previous year* (6+ 9 -14) (enter 0 if			
	result is negative)			

Schedule DEP Summary of depreciation on assets

SUMMARY OF DEPRECIATION ON ASSETS

1		Plant and machinery		
		a Block entitled for depreciation @ 15 per cent (Schedule DPM - 14 i)	1a	
		b Block entitled for depreciation @ 30 per cent (Schedule DPM - 14 ii)	1b	
		c Block entitled for depreciation @ 40 per cent (Schedule DPM - 14 iii)	1c	
		d Block entitled for depreciation @ 50 per cent (Schedule DPM - 14 iv)	1d	
		e Block entitled for depreciation @ 60 per cent (Schedule DPM - 14 v)	1e	
		f Block entitled for depreciation @ 80 per cent (Schedule DPM – 14 vi)	1f	
		g Block entitled for depreciation @ 100 per cent (Schedule DPM - 14 vii)	1g	
		h Total depreciation on plant and machinery ($1a + 1b + 1$	c + 1d+ 1e + 1f + 1g)	1h
	2	Building		
		a Block entitled for depreciation @ 5 per cent (Schedule DOA- 14i)	2a	
		b Block entitled for depreciation @ 10 per cent (Schedule DOA- 14ii)	2b	
		c Block entitled for depreciation @ 100 per cent (Schedule DOA- 14iii)	2c	
		d Total depreciation on building (total of 2a + 2b + 2c)		2d
	3	Furniture and fittings(Schedule DOA- 14 iv)		3
	4	Intangible assets (Schedule DOA- 14 v)	4	
	5	Ships (Schedule DOA- 14 vi)	5	
	6	Total depreciation (1h+2d+3+4+5)	6	

Schedule DCG Deemed Capital Gains on sale of depreciable assets

1	Plar	nt and machinery				
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 16i)	1a			
		Block entitled for depreciation @ 30 per cent (Schedule DPM – 16ii)				
	С	Block entitled for depreciation @ 40 per cent(Schedule DPM - 16iii)	1c			
	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 16iv)	1d			
		Block entitled for depreciation @ 60 per cent (Schedule DPM – 16v)	1e			
		Block entitled for depreciation @ 80 per cent (Schedule DPM – 16vi)	1f			
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM – 16vii)	1g			
	h	Total (1a +1b + 1c + 1d + 1e + 1f + 1g)			1h	
2	Buil	lding				
		Block entitled for depreciation @ 5 per cent (Schedule DOA- 16i)	2a			
		Block entitled for depreciation @ 10 per cent (Schedule DOA- 16ii)	2b			
	С	Block entitled for depreciation @ 100 per cent (Schedule DOA- 16iii)	2c			
	d	Total (2a + 2b + 2c)			2d	
		niture and fittings (Schedule DOA- 16iv)		3		
		angible assets (Schedule DOA- 16v)	4			
	_	os (Schedule DOA- 16vi)		5		
6	Tota	d (1h+2d+3+4+5)			6	

Schedule	Deduction un	nder section 35		
SI No	Expenditure of the nature referred to in section (1)	Amount, if any, debited to profit and loss account (2)	Amount of deduction allowable (3)	Amount of deduction in excess of the amount debited to profit and loss account $(4) = (3) - (2)$
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(iii)			
iv	35(1)(iv)			
v	35(2AA)			
vi	35(2AB)			
vii	total			

Sche

ıedı	ule CG Capital Gains											
I	Sho	ort-tei	m capital gain									
	1	Froi	ı slump sale									
		a	Full value of consideration	1a								
		b	Net worth of the under taking or division	1b								
			Short term capital gains from slump sale	1c								
			Deduction under sections 54B/54D	1d								
			Net short term capital gains from slum sale (1c –	1d)		1e						
	2	_	a assets in case of non-resident to which first pro		o section 48 applicable	2						
	3		a assets in the case of others		T. P. C.							
			Full value of consideration	3a		-						
			Deductions under section 48			-						
			i Cost of acquisition									
			ii Cost of Improvement	bi bii		-						
			iii Expenditure on transfer	biii		-						
			iv Total (bi + bii + biii)									
		с	Balance (3a – biv)									
			Loss, if any, to be ignored under section 94(7) or	3c		-						
		"	94(8) (enter positive values only)	Ju								
		e	Deduction under section 54B/54D	3e		-						
		f	Short-term capital gain (3c + 3d – 3e) (enter nil, i	f loss)	3f						
	4		ned short capital gain on depreciable assets (6 of	4								
	5		unt deemed to be short term capital gains under			5						
		54G	1									
	6		l short term capital gain (1e + 2 +3f +4 +5)			6						
	7		t term capital gain under section 111A included i			7						
	8		t term capital gain other than referred to in secti	on 11	11A (6 – 7)	A8						
_]			n capital gain			_						
	1		ı slump sale									
			Full value of consideration	1a								
			Net worth of the under taking or division	1b								
			Long term capital gains from slump sale	1c								
		d	Deduction under sections 54B/54D/54EC/54G/	1d								
		e	<u>54GA</u> Net long term capital gain from slump sale (1c –	14)		1e						
	2		t in case of non-resident to which first proviso to		on 18 annlicable	2						
	3		t in the case of others where proviso under section									
	-		Full value of consideration	3a	nut each ciseu							
		_	Deductions under section 48	Ja								
		"	i Cost of acquisition after indexation	bi								
			ii Cost of improvement after indexation	bii		-						
			iii Expenditure on transfer	biii								
						-						
		С	iv Total (bi + bii +biii) Balance (3a – biv)	biv 3c								
			Deduction under sections 54B/54D/54EC/54G/	3d								
		l "	54GA									
		e	Net balance (3c – 3d)	1	1	3e						
	4		t in the case of others where proviso under section	n 112	2(1) exercised							
		_	Full value of consideration	4a								
			Deductions under section 48	1	1							
			i Cost of acquisition without indexation	bi								
			ii Cost of improvement without indexation	bii								
		1	*	1								

CAPITAL GAINS

		iii Expenditure	on transfer	biii			
		iv Total (bi + bi	i +biii)	biv			
	с	Balance (4a – biv)		4c			
	d	Deduction under se	ections 54B/54D/54EC	C/54G/ 4d			
		54GA					
	e	Net balance				4e	
5	Amo 54G		ong term capital gains	under sections 54E	3/54D/54EC/54ED/54G/	5	
6	6 Total long term capital gain (1e (enter nil if loss) + 2 + 3e (enter nil if loss) + 4e (enter nil if loss) + 5)						
C Inc	come c	hargeable under th	e head "CAPITAL G	AINS" (A6 + B6) (ea	nter B6 as nil, if loss)	С	
D Inf	ormat	ion about accrual/r	eceipt of capital gain				
		Date	Upto 15/9	16/9 to 15/12	16/12 to 15/	3	16/3 to 31/3
			(i)	(ii)	(iii)		(iv)
1		Long- term					
2		Short-term					

Schedule OS Income from other sources

	1	Inco	me other than from owning race horse(s):-				
		a	Dividends, Gross	1a			
		b	Interest, Gross	1b			
		c	Rental income from machinery, plants, buildings,	1c			
		d	Others, Gross	1d			
		f Deductions under section 57:-				1e	
S							
CE			i Expenses	fi			
SOURCES			ii Depreciation	fii			
			iii Total fiii				
OTHER		g	Balance (1e – fiii)			1g	
OTE	2	Win	nings from lotteries, crossword puzzles, races, etc.			2	
	3	Inco	me from other sources (other than from owning race	horse	s) $(1g + 2)$ (enter lg as nil if $loss$)	3	
	4	Inco	me from owning and maintaining race horses				
		a	Receipts	4a			
		b	Deductions under section 57 in relation to (4)	4b			
		c	Balance (2a – 2b)			4c	
	5		me chargeable under the head "Income from other so take 4c loss figure to Schedule CFL)	5			

Schedule CYLA Details of Income after set-off of current years losses

	Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or	House property loss of the current year set off	Business Loss (other than speculation loss) of the current year set off	Other sources loss (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
E			positive)	Total loss	Total loss	Total loss	
\mathbf{E}			1	(4c of Schedule –HP)	(A37 of Schedule-BP)	(3 of Schedule-OS)	5=1-2-3-4
ADJUSTMENT		Loss to be adjusted	1	2	3	-	5-1-2-5- 4
	i	House property					
SSOT		Business (including speculation profit)					
YEAR		Short-term capital gain					
		Long term capital gain					
CURRENT		Other sources (incl. profit from owning race horses)					
	vi	Total loss set-off		_			
	vii	Loss re	emaining after set-off				

Scheo	lule	BFLA Details of Incom	e after Set off of Broug	ht Forward Losses of	earlier years		
SSOT	Sl. No	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off
77			1	2	3	4	5
ARE	i	House property					
FORWARD USTMENT	ii	Business (including speculation profit)					
HT F	iii	Short-term capital gain					
AL AL	iv	Long-term capital gain					
BROUGHT ADJ		Other sources (profit from owning race horses)					
_	vi	Total					
	vii				Tot	al (i5 + ii5 + iii5 + iv5+v5)	

hedule CFL Details of Losses to be carried forward to future years SI. Assessment Year Date of Filing House property Loss from Loss from Short-term Long-term Other sources												
Sl. No.	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Loss from business other than loss from speculative business	Loss from speculative business	Short-term capital loss	Long-term Capital loss	Other source loss (from owning race horses)				
i	2001-02											
ii	2002-03											
iii	2003-04											
iv	2004-05											
v	2005-06											
vi	2006-07											
vii	2007-08											
viii	2008-09											
ix	Total of earlier year losses											
X	Adjustment of above losses in Schedule BFLA											
xi	2009-10 (Current year losses)											
xii	Total loss Carried Forward to future years											

Sche	dule	2 10A	Deduction under section 10A		
	1	Ded	uction in respect of units located in Software Technolo	gy Park	
		a	Undertaking No.1	1a	
		b	Undertaking No.2	1b	
		c	Undertaking No.3	1c	
		d	Undertaking No.4	1d	
		e	Undertaking No.5	1e	
		f	Total (1a + 1b+ 1c + 1d + 1e)		1f
	2	Ded	uctions in respect of units located in Electronic Hardw	are Technology Park	
		a	Undertaking No.1	2a	
O A		b	Undertaking No.2	2b	
\S		c	Undertaking No.3	2c	
Ď		d	Total (2a + 2b+ 2c)		2d
DEDUCTION U/S 10A	3	Ded	uctions in respect of units located in Free Trade Zone		
Z.		a	Undertaking No.1	3a	
Œ			Undertaking No.2	3b	
Ē		c	Undertaking No.3	3c	
		d	Total (3a + 3b+ 3c)		3d
	4		uctions in respect of units located in Export Processing	Zone	
		a	Undertaking No.1	4a	
			Undertaking No.2	4b	
		c	Undertaking No.3	4c	
		d	Total (4a + 4b+ 4c)		4d
	5	Ded	uctions in respect of units located in Special Economic	Zone	
		a	Undertaking No.1	5a	
		b	Undertaking No.2	5b	

		c	Undertaking No.3	5c			
		d	Total (5a + 5b+ 5c)	5d			
Ī	6	Tota	d deduction under section $10A (1f + 2d + 3d + 4d + 5d)$	6			

Sche	Schedule 10AA Deduction under section 10AA										
Z	Ded	uctions in respect of units located in Special Economic Zone	;								
IIO AA	a	Undertaking No.1	a								
UC.	b	Undertaking No.2	b								
EDU U/S	c	Undertaking No.3	c								
D	d	Total $(a + b + c)$			d						

Schedule 10B

Deduction under section 10B

Deduction in respect of hundred percent Export Oriented units

a Undertaking No.1

b Undertaking No.2

c Undertaking No.3

d Undertaking No.4

e Undertaking No.5

f Total (a + b + c + d + e)

Sche	dule	10BA					
	Dedi	uction in respec					
n/S	a	Undertaking N	0.1	a			
TION BA	b	Undertaking N	0.2	b			
CTI OB	с	Undertaking N	0.3	с			
DU	d	Undertaking N	0.4	d			
DE	e	Undertaking N	0.5	e			
	f	Total (a + b + c	$(\mathbf{c} + \mathbf{d} + \mathbf{e})$			f	

Schedule 80G Details of donations entitled for deduction under section 80G

Donations entitled for 100% deduction

		Name and address of donee			Amount of donation
	i			Ai	
	ii			Aii	
	iii		Aiii		
	iv		Aiv		
	v		Av		
		Total	Avi		
В		ations entitled for 50% deduction where donee not required to be a (5) (vi)	approved under section		
S		Name and address of donee			Amount of donation
DETAILS OF DONATIONS	i		Bi		
	ii		Bii		
	iii		Biii		
3	iv		Biv		
I I	v		Bv		
		Total		Bvi	
C	Don 80G	ations entitled for 50% deduction where donee is required to be ap (5) (vi)	proved under section		
		Name and address of donee	PANof donee		Amount of donation
	i			Ci	
	ii			Cii	
	iii			Ciii	
	iv			Civ	
	v			Cv	
	vi	Total		Cvi	
D		Total donations (Avi + Bvi + Cvi)		D	

Scheo	dule	80-IA Deductions under section 80-IA				
	a	Deduction in respect of profits of an enterprise referred to	a			
-		in section 80-IA(4)(i) [Infrastructure facility]				
₽	b	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(ii) [Telecommunication services]	b			
30-T	c	Deduction in respect of profits of an undertaking referred	c			
S/D		to in section 80-IA(4)(iii) [Industrial park and SEZs]				
NC		Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iv) [Power]	d			
DEDUCTION U/S 80-1A		Deduction in respect of profits of an undertaking referred	e			
DOC		to in section 80-IA(4)(v) [Revival of power generating plant]				
DE		and deduction in respect of profits of an undertaking				
		referred to in section 80-IA(4)(vi)[Cross-country natural eas distribution network]				
	f	Total deductions under section 80-IA $(a + b + c + d + e)$			f	
Sche		80-IB Deductions under section 80-IB	_	T		
		Deduction in respect of industrial undertaking referred to in section 80-IB(3) [Small-scale industry]	a			
	b	Deduction in respect of industrial undertaking located in	b			
ŀ	с	Jammu & Kashmir [Section 80-IB(4)] Deduction in respect of industrial undertaking located in	С			
		industrially backward states specified in Eighth Schedule				
		[Section 80-IB(4)]				
		Deduction in respect of industrial undertaking located in industrially backward districts [Section 80-IB(5)]	d			
Ī	e	Deduction in the case of multiplex theatre [Section 80-	e			
		IB(7A)] Deduction in the case of convention centre [Section 80-	f			
9-IB		IB(7B)]				
DEDUCTION U/S 80-IB		Deduction in the case of company carrying on scientific research [Section 80-IB(8A)]	g			
NO	h	Deduction in the case of undertaking which begins commercial production or refining of mineral oil	h			
CLI		[Section 80-IB(9)]				
EDU	i	Deduction in the case of an undertaking developing and building housing projects [Section 80-IB(10)]	i			
Q	j	Deduction in the case of an undertaking operating a cold	j			
-	1.	chain facility [Section 80-IB(11)]	1-			
		Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits and	k			
		vegetables [Section 80-IB(11A)]				
	1	Deduction in the case of an undertaking engaged in integrated business of handling, storage and	l			
		transportation of foodgrains [Section 80-IB(11A)]				
-	m	Deduction in the case of an undertaking engaged in	m			
		operating and maintaining a rural hospital [Section 80-IB(11B)]				
-	n	Total deduction under section 80-IB (Total of a to m)			n	
Sche		80-IC or 80-IE Deductions under section 80-IC or 80-I				
		Deduction in respect of industrial undertaking located in S Deduction in respect of industrial undertaking located in F			1 2	
-		Deduction in respect of industrial undertaking located in L			3	
-		Deduction in respect of industrial undertaking located in Deduction in respect of industrial undertaking located in 1			3	
·ic		a Assam	4a	II-East		
S 80		b Arunachal Pradesh	4b			
N U/						
DEDUCTION U/S 80-1C		c Manipur	4c			
UC.		d Mizoram	4d			
DED		e Meghalaya	4e			
		f Nagaland	4f			
		g Tripura	4g	(T-4-1-64, 4-4)	4.	
		h Total of deduction for undertakings located in North-	east	(1 0tal 01 4a to 4g)	4h	

5

5 Total deduction under section 80-IC or 80-IE (1 + 2 + 3 + 4h)

Sche	dule	VI-A	Deduction	ons under Chapter V	Г-А										
Selic		80G	Deduction	ons under enapter vi	f	80IB (n	of Sch	edule							
						80-IB									
SZ	b	80GGA			g	80IC/80									
TOTAL DEDUCTIONS						Schedule IE)	2 80-10	C/ 80-							
ÜC	С	80GGC			h	80-ID/ 8	0.J.JA					-			
ŒD															
\L I	d	80IA (f of	00.74)		i	80LA									
OT.	e	Schedule 8 80IAB	SU-IA)		j	80P						_			
Τ		OUIAD			J	001									
	k	Total ded	uctions under	Chapter VI-A (Total	of a	to i)						k	T		
				F (y /									
Sche	dule			hargeable to Income	tax at	special r	ates I	B [Ple	ase see in	stru	ction Numbe	er-9(iii) for sec	tion code and	rate of tax]
	Sl No	Section code	Special rate	Income i		Tax there	on	SI No	Section code	☑	Special rate (%)	I	ncome i	Tax	thereon ii
	NO	code	(%)	ı		11		NO	code		rate (%)		1		11
Œ	1							6							
RA7	2							7							
AL	3							8							
SPECIAL RATE	4							9							
\mathbf{SP}															
	5							10							
	11											Total	(1ii to 1	0 ii)	
Sche	dule	Details of Exempt Income (Income not to be included in Total Income)													
	1	Interest income 1													
ME	2	Dividend	income	2											
EXEMPT INCOME	3	Long-term capital gains on which Securities Transaction Tax is paid													
Ž	4														
MP	5														
XE	6	Others	-												
I	7	Total (1+2	2+3+4+5+6)									7			
Ų		/ AUGII (ATATOTTTO)													
Sche	dule	FRI	Inform	ation regarding calcu	latio	n of value	of fr	inge h	enefits						
Selic	1	1		ees based both in and						fno	write 2			Г	
ΗZ		-		re you maintaining s			-					peratio	ns?	<u> </u>	<u>-</u>
FRINGE BENEFIT INFORMATION			te 1, and if no		pur		<u> </u>			- 44224				L	
BE MA	3		nber of emplo	•											
NGE			ber of employ										3a		
FE				ees outside India									3b		
		c Total	l number of e	mployees									3c		
C 1 1		CD.				6.4									
Sched	sıl.	4 B	Compu	itation of value of frin	ige be	enerits		Amar	ınt/value	of	Percei	. +	V	alue of fringe	honofita
	No.		Natu	re of expenditure					mu vaiue enditure*		-age	IL	•	iv= ii x iii ÷	
Ş				i					ii		iii			i	v
E	1			kets provided for pri			1ii				100				
EN				amily members (the va set to the general public									1iv		
EB				y or recovered from the											
S	2			or sweat equity shares			2ii				100				
Æ				between the fair market recovered from or paid b		on the									
OF		employee]	and contribut	ion to an approved	-								2iv		
VALUE OF FRINGE BENEFITS				or employees (in exces	s of o	ne lakh									
VAJ	3	rupees in respect of each employee) Bentertainment					3ii				20		3iv		
	4			ousiness other than b	Isine	SS	aii				20				
			red to in 4b o			J.J.					23		aiv		

1	h Hospitality in the business of hotel	bii	5								
		cii	5		biv						
	c Hospitality in the business of carriage of passengers or goods by aircraft				civ						
	d Hospitality in the business of carriage of passengers or goods by ship	dii	5		div						
	Conference (other than fee for participation by the employees in any conference)	5ii	20		5iv						
6	Sales promotion including publicity (excluding any expenditure on advertisement referred to in proviso to section 115WB(2)(D)	6ii	20		6iv						
_	Employees welfare	7ii	20		7iv						
8	Conveyance, in the business other than the business referred to in 8b or 8c or 8d	aii	20)	aiv						
	b Conveyance, in business of construction	bii	5		biv						
	Conveyance in the business of manufacture or	cii	5		civ						
	production of pharmaceuticals Conveyance in the business of manufacture or	dii	5		div						
9	production of computer software		20	<u> </u>	uiv						
	Use of hotel, boarding and lodging facilities in the a business other than the business referred to in 9b or 9c or 9d or 9e	aii	20		aiv						
	Use of hotel, boarding and lodging facilities in the		5								
	b business of manufacture or production of pharmaceuticals	bii			biv						
	Use of hotel, boarding and lodging facilities in the c business of manufacture or production of computer	cii	5		civ						
	software	CII			CIV						
	Use of hotel, boarding and lodging facilities in the d business of carriage of passengers or goods by aircraft	dii	5		div						
	e Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by ship	eii	5		eiv						
10			20)							
	motor cars and the amount of depreciation thereon in the business other than the business of carriage of passengers or goods by motor car	aii			aiv						
	Repair, running (including fuel), maintenance of		5								
	b motor cars and the amount of depreciation thereon in the business of carriage of passengers or goods by motor car	bii			biv						
	Repair, running (including fuel) and maintenance of	11ii	20)							
	aircrafts and the amount of depreciation thereon in the business other than the business of carriage of passengers				11iv						
	or goods by aircraft	10	20								
	expenditure on leased telephone lines	12ii	20		12iv						
	Maintenance of any accommodation in the nature of guest house other than accommodation used for training purposes	13ii	0		13iv						
		14ii	20		14iv						
		15ii	50		15iv						
		16ii	50		16iv						
		17ii	50)	17iv						
18	Scholarships	18ii	50		18iv						
	Tour and Traver (including foreign traver)	19ii	5		19iv						
	Value of fringe benefits (total of Column iv)				20iv						
	If answer to '1' of Schedule-FBI is no, value of fringe benef				21iv						
	If answer to '2' of Schedule-FBI is yes, value of fringe benefit		same as20iv)		22iv						
23	If answer to '2' of Schedule-FBI is no, value of fringe benef (20iv x 3a of Schedule-FBI +3c of Schedule-FBI)	its			23iv						
24		(20iv x 3a of Schedule-FBI ÷3c of Schedule-FBI) alue of fringe benefits(21iv or 22iv or 23iv as the case may be)									

Sche	dule	Details of Advance	Tax a	and So	elf A	ssess	sment	Fax Payments of Inc	ome-	ax				
	Sl	Name of Bank & Branch		B	SR C	ode		Date of Deposit		Serial	Nun	ber o	of	Amount (Rs)
	No							(DD/MM/YYYY)		C	halla	n		
SLY	i													
MEN	ii													
ΑY	iii													
X P.	iv													
1	v													
	NOTE > Enter the totals of Advance tax and Self Assessment tax in Sl No. 11a & 11d of PartB-TTI													

S		Unique Transaction Number (UTN)	Name and address of the Deductor	Amount Paid	Date of Payment / Credit	Total tax deducted	Amount out of (6) claimed for this year
(1	(2)	(8)	(3)	(4)	(5)	(6)	(7)
j							
i							
ii							

E)	Sl No	Tax Deduction and Tax Collection Account Number of the Collector	Unique Transaction Number (UTN)	Name and address of the Collector	Amount received/ debited	Date of receipt/ debit	Total tax deducted	Amount out of (6) to be allowed as credit during the year
INCOME	(1)	(2)	(8)	(3)	(4)	(5)	(6)	(7)
	i							
SON								
TCS	ii							

Sl No	Name of Bank & Branch	BS	R C	ode		Date of Deposit (DD/MM/YYYY)	S	Serial C	Nun halla	f	Amount (Rs)
i											
ii											
iii											
iv											
v											

Instructions for filling out FORM ITR-5

1. Legal status of instructions

These instructions though stated to be non-statutory, may be taken as guidelines for filling the particulars in this Form. In case of any doubt, please refer to relevant provisions of the Income-tax Act, 1961 and the Income-tax Rules, 1962.

2. Assessment Year for which this Form is applicable

This Form is applicable for assessment year 2009-2010 only.

3. Who can use this Form

This Form can be used a person being a firm, AOP, BOI, artificial juridical person referred to in section 2(31)(vii), cooperative society and local authority. However, a person who is required to file the return of income under section 139(4)(a) or 139(4)(b) or 139(4)(c) or 139(4)(d) shall not use this form.

4. Annexure-less Form

No document (including TDS/ TCS certificate, report of audit) should be attached to this form. Official receiving the return has been instructed to detach all documents enclosed with this form and return the same to the assessee.

5. Manner of filing this Form

This Form can be furnished to the Income Tax Department in any of the following manners:-

- (i) furnishing the return in a paper;
- (ii) furnishing the return electronically under digital signature;
- (iii) transmitting the data in the return electronically and thereafter submitting the verification of the return in Form ITR-V:
- (iv) furnishing a bar-coded paper return.

However, a firm whose accounts are liable to audit under section 44AB shall compulsorily furnish the return in any of the manner mentioned at (ii) or (iii) above.

Where the form is furnished in the manner mentioned at 5(iii), you need to print out two copies of Form ITR-V. Both copies should be verified by the assessee and submitted to the Income-tax Department. The receiving official shall return one copy after affixing the stamp and seal.

6. Filling out the acknowledgement

Where the form is furnished in the manner mentioned at 5(i) or 5(iv), acknowledgement slip attached with this Form should be duly filled out.

7. Form not to be filled in duplicate

This form is not required to be filed in duplicate.

8. Intimation of processing under section 143(1)/115WE(1)

The acknowledgement of the return is deemed to be the intimation of processing under section 143(1)/115WE(1). No separate intimation will be sent to the taxpayer unless there is a demand or refund.

9. Codes for filling out this Form

Some of the details in this form have to be filled out by entering into the relevant codes. These are as under:-

(i) The code (to be filled in the section "Filing Status" on first page) for sections under which the return is filed are as under:-

(a) Return of income-

Sl.No.	How the return is filed	Code
i.	Voluntarily before the due date	11
ii.	Voluntarily after the due date	12
iii.	In response to notice under section 142(1)	13
iv.	iv. In response to notice under section 148	
v.	In response to notice under section 153A/153C	15

(b) Return of fringe benefits-

Sl.No.	How the return is filed	Code
i.	Voluntarily before the due date	21
ii.	Voluntarily after the due date	22
iii.	In response to notice under section 115WD(2)	23
iv.	In response to notice under section 115WG	24

(ii) The codes for nature of business to be filled in 'Part-A- Nature of business' are as under-

Sector	Sub-Sector	Code
(1)	Agro-based industries	0101
Manufacturing	Automobile and Auto parts	0102
Industry	Cement	0103
	Diamond cutting	0104
	Drugs and Pharmaceuticals	0105
	Electronics including Computer Hardware	0106
	Engineering goods	0107
	Fertilizers, Chemicals, Paints	0108
	Flour & Rice Mills	0109
	Food Processing units	0110
	Marble & Granite	0111
	Paper	0112
	Petroleum and Petrochemicals	0113
	Power and energy	0114

	Deletine 0 Delilieline	0117
	Printing & Publishing	0115
	Rubber	0116
	Steel	0117
	Sugar	0118
	Tea, Coffee	0119
	Textiles, handloom, Power looms	0120
	Tobacco	0121
	Tyre	0122
	Vanaspati & Edible Oils	0123
	Others	0124
(2) Trading	Chain Stores	0201
	Retailers	0202
	Wholesalers	0203
	Others	0204
(3) Commission	General Commission Agents	0301
Agents		
(4) Builders	Builders	0401
	Estate Agents	0402
	Property Developers	0403
	Others	0404
(5) Contractors	Civil Contractors	0501
	Excise Contractors	0502
	Forest Contractors	0503
	Mining Contractors	0504
	Others	0505
(6) Professionals	Chartered Accountants, Companies Secretaries, etc.	0601
(0) 110100010111110	Fashion designers	0602
	Legal professionals	0603
	Medical professionals	0604
	Nursing Homes	0605
	Specialty hospitals	0606
	Others	0607
(7) Service	Advertisement agencies	0701
Sector	Beauty Parlours	0702
Sector	Consultancy services	0703
	Courier Agencies	0703
	Computer training/educational and coaching institutes	0705
	Forex Dealers	0706
	Hospitality services	0707
	* · ·	
	Hotels	0708
	I.T. enabled services, BPO service providers	0709
	Security agencies	0710
	Software development agencies	0711
	Transporters	0712
	Travel agents, tour operators	0713
(0) =:	Others	0714
(8) Financial	Banking Companies	0801
Service Sector	Chit Funds	0802
	Financial Institutions	0803
	Financial service providers	0804
	Leasing Companies	0805
	Money Lenders	0806
	Non-Banking Finance Companies	0807
	Share Brokers, Sub-brokers, etc.	0808
	Others	0809
(9)	Cable T.V. productions	0901
Entertainment	Film distribution	0902
Industry	Film laboratories	0903
	Motion Picture Producers	0904
	Television Channels	0905
	Others	0906
I.	1	

(iii) In Schedule SI, the codes for the sections which prescribed special rates of tax for the income mentioned therein are as under:-

a	ic as under							
	Sl. No.	Nature of income	Section	Rate of tax	Section code			
					code			
	1.	Tax on accumulated balance of recognised	111	To be computed in	1			

r		1	1	
	provident fund		accordance with	
			rule 9(1) of Part A	
	<u> </u>		of fourth Schedule	
2.	Short term capital gains	111A	<u>15</u>	1A
3.	Long term capital gains (with indexing)	112	20	21
4.	Long term capital gains (without indexing)	112	10	22
5.	Dividends, interest and income from units	115A(1)(a)	20	5A1a
	purchase in foreign currency	D 1 FH C	50	T- 4
6.	Income from royalty or technical services where agreement entered between	Paragraph EII of Part I of first	50	FA
	where agreement entered between 31.3.1961 to 31.3.1976 in case of royalty	schedule of		
	and between 29.2.1964 and 31.3.1976, and	Finance Act		
	agreement is approved by the Central	Finance Act		
	Government.			
7.	Income from royalty & technical services	115A(1)(b) <i>if</i>	30	5A1b1
, ·	meonie from royalty & technical services	agreement is	30	371101
		entered on or		
		before 31.5.1997		
8.	Income from royalty & technical services	115A(1)(b) <i>if</i>	20	5A1b2
		agreement is		
		entered on or		
		after 31.5.1997		
		but before		
		1.6.2005		
9.	Income from royalty & technical services	115A(1)(b) <i>if</i>	10	5A1b3
		agreement is on		
10		or after 1.6.2005	10	5 1 5 1
10.	Income received in respect of units	115AB(1)(a)	10	5AB1a
	purchase in foreign currency by a off- shore fund			
11.	Income by way of long-term capital gains	115AB(1)(b)	10	5AB1b
11.	arising from the transfer of units purchase	113Ab(1)(0)	10	JADIU
	in foreign currency by a off-shore fund			
12.	Income from bonds or GDR purchases in	115AC(1)	10	5AC
12.	foreign currency or capital gains arising	113116(1)	10	3710
	from their transfer in case of a non-			
	resident			
13.	Income from GDR purchased in foreign	115ACA(1)	10	5ACA
	currency or capital gains arising from their			
	transfer in case of a resident			
14.	Profits and gains of life insurance business	115B	12.5	5B
15.	Winnings from lotteries, crosswords	115BB	30	5BB
	puzzles, races including horse races, card			
	games and other games of any sort or			
	gambling or betting of any form or nature			
1.6	whatsoever	11500	4.0	5DD +
16.	Tax on non-residents sportsmen or sports	115BBA	10	5BBA
17	associations	115DDD	10	5DDD
17.	Tax on income from units of an open – ended equity oriented fund of the Unit	115BBB	10	5BBB
	Trust of India or of Mutual Funds			
18.	Anonymous donations	115BBC	30	5BBC
19.	Investment income	115BBC 115E(a)	20	5Ea
20.	Income by way of long term capital gains	115E(a)	10	5Eb
21.	Double Taxation Agreement	11011(0)	10	DTAA
		į.	1	

10. BRIEF SCHEME OF THE LAW- Before filling out the form, you are advised to read the following-

(1) Computation of total income

- (a) "Previous year" is the financial year (1st April to the following 31st March) during which the income in question has been earned. "Assessment Year" is the financial year immediately following the previous year.
- (b) Total income is to be computed as follows, in the following order:
 - (i) Classify all items of income under the following heads of income-
 - (A) Salaries; (B) "Income from house property"; (C) "Profit and gains from business or profession"; (D) "Capital gains"; and (E) "Income from other sources". [There may be no income under one or more of the heads at (A), (B), (D) and (E)].
 - (ii) Compute taxable income of the current year (i.e., the previous year) under each head of income separately in the Schedules which have been structured so as to help you in making these

- computations as per provisions of the Income-tax Act. These statutory provisions decide what is to be included in your income, what you can claim as an expenditure or allowance and how much, and also what you cannot claim as an expenditure/allowance.
- (iii) Set off current year's headwise loss(es) against current year's headwise income(s) as per procedures prescribed by the law. A separate Schedule is provided for such set-off.
- (iv) Set off, as per procedures prescribed by the law, loss(es) and/or allowance(s) of earlier assessment year(s) brought forward. Also, compute loss(es) and/or allowance(s) that could be set off in future and is (are) to be carried forward as per procedures prescribed by the law. Separate Schedules are provided for this.
- (v) Aggregate the headwise end-results as available after (iv) above; this will give you "gross total income".
- (vi) From gross total income, subtract, as per procedures prescribed by the law, "deductions" mentioned in Chapter VIA of the Income-tax Act. The result will be the total income. Besides, calculate agricultural income for rate purposes.

(2) Computation of income-tax, surcharge, education cess including secondary and higher education cess and interest in respect of income chargeable to tax

- (a) Compute income-tax payable on the total income. Special rates of tax are applicable to some *specified* items. Include agricultural income, as prescribed, for rate purposes, in the tax computation procedure..
- (b) Add surcharge as prescribed by the law on the above tax payable.
- (c) Add Education Cess as prescribed on the tax payable plus surcharge.
- (d) Claim relief(s) as prescribed by the law, on account of arrears or advances of salary received during the year or of double taxation and calculate balance tax and surcharge payable.
- (e) Add interest payable as prescribed by the law to reach total tax, surcharge and interest payable.
- (f) Deduct the amount of prepaid taxes, if any, like "tax deducted at source", "advance-tax" and "self-assessment-tax". The result will be the tax payable (or refundable).

(3) Computation of fringe benefits and income-tax, surcharge, education cess including secondary and higher education cess and interest in respect of fringe benefits chargeable to tax

- (a) Chapter XII-H of the Act relates to income-tax on fringe benefits paid or deemed to have been paid by an employer to his employees.
- (b) Section 115WB provides the list of fringe benefits provided or deemed to have been provided by an employer to his employees which are chargeable to tax. Section 115WC provides as to how to compute the value of the fringe benefits provided or deemed to have been provided.
- (c) Additional income-tax(fringe benefit tax) is required to be paid by every specified employer at the rate of thirty per cent on the value of such fringe benefits. Surcharge and Education cess including secondary and higher education cess at specified rates are also to be paid on fringe benefit tax(FBT). FBT is payable by an employer even if no income-tax is payable by him on his total income.
- (d) Specified employer means a company, firm, an association of persons or a body of individuals (whether incorporated or not), a local authority and every artificial juridical person. However any person eligible for exemption under section 10(23C) or registered under section 12AA or a political party registered under section 29A of the Representation of the People Act,1951 is not chargeable to fringe benefits tax.
- (e) The Central Board of Direct Taxes had issued an exhaustive Circular No.8 / 2005 dated 29.8.2005 explaining the provisions relating to fringe benefit tax. In case of any doubt, the assessees may refer to the said circular.

(4) Obligation to file return of income

- (a) Every firm, AOP, BOI and artificial juridical person has to furnish the return of his income if his total income before allowing deductions under section 10A or section 10B or section 10BA or Chapter VI-A (i.e., if his gross total income referred to in item 9 of Part B-TI as increased by item 6 of Schedule 10A, item f of Schedule 10A and item f of Schedule 10A of this Form) exceeds the maximum amount which is not chargeable to income tax (Rs. 1,50,000/- in case of AOP, BOI and artificial juridical person, Rs. 10,000/- in case of a cooperative society, during the financial year 2008-09.
- (b) Every firm shall furnish the return of income whether it has income or loss during the year.
- (c) The deduction under sections 10A, 10B, 80-IA, 80-IAB, 80-IB, 80-IC, 80-ID and 80-IE shall not be allowed unless the return has been filed on or before the due date.

11. SCHEME OF THE FORM

The Scheme of this form follows the scheme of the law as outlined above in its basic form. The Form has been divided into three parts. It also has thirty one schedules. The details of these parts and the schedules are as under:-

- (i) Part-A has five sub-divisions as under-
 - (a) Part A-GEN mainly seeks general information requiring identificatory and other data;
 - (b) Part A-BS seeks the balance sheet as on 31st March, 2009;
 - (c) Part A-P&L seeks information regarding the Profit and loss account for the financial year 2008-09;
 - (d) Part A-OI seeks other information. It is optional in a case not liable for audit under section 44AB
 - (e) Part A-QD seeks information regarding quantitative details of the principal item of goods traded. It is optional in a case not liable for audit under section 44AB.
- (ii) The second part, i.e, Part-B is regarding an outline of the total income and tax computation in respect of income chargeable to tax...
- (iii) Part-C is regarding an outline of the value of fringe benefits and tax computation thereon

- (iv) After Part C, there is
 - (a) a space for giving details of the transmission of the data of the form if the form has been furnished in accordance with the manner mentioned at instruction No.5(iii).
 - (b) a space for a statutory verification., .
- (v) There are 31 schedules details of which are as under-
 - (a) Schedule BA: Details of bank account.
 - (b) Schedule-HP: Computation of income under the head Income from House Property
 - (c) Schedule-BP: Computation of income under the head "profit and gains from business or profession"
 - (d) Schedule-DPM: Computation of depreciation on plant and machinery under the Income-tax Act
 - (e) Schedule DOA: Computation of depreciation on other assets under the Income-tax Act
 - (f) Schedule DEP: Summary of depreciation on all the assets under the Income-tax Act
 - (g) Schedule DCG: Computation of deemed capital gains on sale of depreciable assets
 - (h) Schedule ESR: Deduction under section 35 (expenditure on scientific research)
 - (i) Schedule-CG: Computation of income under the head Capital gains.
 - (j) Schedule-OS: Computation of income under the head Income from other sources.
 - (k) Schedule-CYLA: Statement of income after set off of current year's losses
 - (1) Schedule-BFLA: Statement of income after set off of unabsorbed loss brought forward from earlier years.
 - (m) Schedule- CFL: Statement of losses to be carried forward to future years.
 - (n) Schedule- 10A: Computation of deduction under section 10A
 - (o) Schedule- 10AA: Computation of deduction under section 10AA
 - (p) Schedule- 10B: Computation of deduction under section 10B
 - (q) Schedule- 10BA: Computation of deduction under section 10BA
 - (r) Schedule- 80G: Details of donation entitled for deduction under section 80G
 - (s) Schedule- 80IA: Computation of deduction under section 80IA
 - (t) Schedule- 80IB: Computation of deduction under section 80IB
 - (u) Schedule- 80IC/ 80-ID/ 80-IE: Computation of deduction under section 80IC/ 80-ID/ 80-IE.
 - (v) Schedule-VIA: Statement of deductions (from total income) under Chapter VIA.
 - (w) Schedule-SI: Statement of income which is chargeable to tax at special rates
 - (x) Schedule-EI: Statement of Income not included in total income (exempt incomes)
 - (y) Schedule-FBI: Information regarding calculation of value of fringe benefits
 - (z) Schedule-FB: Computation of value of fringe benefits
 - (aa) Schedule-IT: Statement of payment of advance-tax and tax on self-assessment.
 - (bb) Schedule-TDS2: Statement of tax deducted at source on income other than salary.
 - (cc) Schedule-TCS: Statement of tax collected at source
 - (dd) Schedule-FBT: Statement of payment of Fringe Benefit Tax

12. GUIDANCE FOR FILLING OUT PARTS AND SCHEDULES

((1) General

- All items must be filled in the manner indicated therein; otherwise the return maybe liable to be held defective or even invalid.
- (ii) If any schedule is not applicable score across as "---NA---".
- (iii) If any item is inapplicable, write "NA" against that item.
- (iv) Write "Nil" to denote nil figures.
- (v) Except as provided in the form, for a negative figure of loss, write "-" before such figure.
- (vi) All figures should be rounded off to the nearest one rupee. However, the figures for total income/ loss and tax payable be finally rounded off to the nearest multiple of ten rupees.

(2) Sequence for filling out parts and schedules

- (i) Part A
- (ii) Schedules
- (iii) Part B
- (iv) Part C
- (v) Verification.

13. PART A-GEN

Most of the details to be filled out in Part-Gen of this form are self-explanatory. However, some of the details mentioned below are to be filled out as explained hereunder:-

- (a) e-mail address and phone number are optional;
- (b) The code for sections under which the return is filed be filled as per code given in instruction No.9(i).
- (c) In case the return is being filed by you in a representative capacity, please ensure to quote your PAN in item "PAN of the representative assessee". In case the PAN of the person being represented is not known or he has not got a PAN in India, the item for PAN in the first line of the return may be left blank. It may please be noted that in the first line of this form, the name of the person being represented be filled.

14. PART A-BS AND PART A-P&L

(a) The Balance Sheet as on 31st March, 2009 and the profit and loss account for financial year 2008-09 in the formats provided in these parts have to be filled in respect of business or profession carried out by you during the financial year 2008-09 if you were required to maintain accounts of the business or profession during the year.

- (b) In case, accounts of the business or profession were required to be audited, the items of balance sheet and profit and loss account filled in the these parts should broadly match with the audited balance sheet and profit and loss account
- (c) In case, you were not required to maintain accounts of the business or profession during the year, please fill out the details mentioned in these parts against portion 'No account case'.

15. PART A- OI AND PART A-QD

- (a) If the accounts of the business or profession were not required to be audited under section 44AB, it is optional to fill these parts.
- (b) Where the accounts of the business or profession were required to be audited under section 44AB, the details to be filled in these parts which are also required to be reported in the report of audit by the auditors, should broadly match with the details as given in the report of audit.
- (c) Purchases are to be shown exclusive of taxes and the details of taxes paid on the purchases are to be indicated separately in the relevant rows. However, where it is not possible to segregate the details of the different taxes paid on the purchases, the same may be included and shown in the details of purchases.
- (d) In Part A-QD, the quantitative details may be furnished only in respect of principal items.

16. SCHEDULES

(a) Schedule- BA:

In this schedule, please quote the MICR code of the bank if you desire to receive the refund through electronic clearing system (ECS). However, it may not be possible to issue the refund in all cases through ECS since the ECS facility is not available across the country.

(b) Schedule-HP,-

If there are more than three house properties, the details of remaining properties need to be filled in a separate sheet in the format of this Schedule. and attach this sheet with this return. The results of all the properties have to be filled in last row of this Schedule. Following points also need to be clarified,-

- (i) Annual letable value means the amount for which the house property may reasonably be expected to let from year to year, on a notional basis: Deduction for taxes paid to local authority shall be available only if the property is in the occupation of a tenant, and such taxes are borne by the assessee and not by the tenant and have actually been paid during the year.
- (ii) Deduction is available for unrealized rent in the case of a let-out property. If such a deduction has been taken in an earlier assessment year, and such unrealized rent is actually received in the assessment year in question, the unrealized rent so received is to be shown in item 4a of this Schedule.
- (iii) Item 4b of this Schedule relates to enhancement of rent with retrospective effect. Here mention back years' extra rent received thereon, and claim deduction @ 30% of such arrear rent received.

(c) Schedule-BP,-

- (i) The computation in this schedule has to be started on the basis of profit before tax as shown in item 43 of Part-A- P&L.
- (ii) In case any item of addition or deduction not covered by the items mentioned in this schedule be filled in residual items 21 and 26 of this schedule.
- (iii) In case accounts of business or profession are not maintained, the profit as entered into by you in item 50d of Part A-P&L.
- (iv) In case, agricultural income to be excluded on the basis of rule 7A, 7B or 7C (in business of growing and manufacturing tea, coffee etc), it shall not be included in the item 5c of this schedule.
- (v) In A-37, net profit or loss from business or profession is to be computed, only in special cases, e.g. business of growing and manufacturing tea, coffee, etc., where rules 7A, 7B or 7C is applicable otherwise, the figure of profit/ loss as computed is A-36 may be entered.
- (vi) Income earned by the assessee by way of salary, commission, bonus, interest, etc. from other firms as if in the capacity of a partner, which has not been included in the profit and loss account of the proprietory business needs to be disclosed in item No. A23 in Schedule BP.
- (vii) Item C of this schedule computes the total of profit or loss from business or profession (other than speculative business and profit or loss from speculative business) (item A37 + item B41). Please note that if balance in item B41 in respect of speculative business is a loss, same shall not be set-off against profit from non-speculative business. In such situation, only the figures of item A37 be entered in item C.

(e) Schedule-DPM, Schedule DOA, Schedule DEP and Schedule DCG:

For sake of convenience, computation of depreciation allowable under the Income-tax Act [other than in case of an undertaking generating electricity which may at its option claim deprecation on straight line method under section 32(1)(i)], has been divided into two parts i.e. in schedules DPM (depreciation on plant and machinery)and DOA (depreciation on other assets). The summery of depreciation as per these schedules has to be shown in schedule DEP. Deemed short term capital gain, if any as computed in schedule DPM and DOA has to be entered into schedule DCG.

(f) Schedule ESR: Deduction under section 35 (expenditure on scientific research):

In column (2) of this schedule, please furnish the details of deduction to which you are entitled under provisions of this section. In column (1), please enter the amounts of expenses of the nature covered by section 35 which are, if, debited to profit and loss account. Please note that no deduction for

depreciation is available in respect of capital asset for which deduction under section 35(1)(iv) has been claimed.

(g) Schedule-CG,-

- (i) If more than one short-term capital asset has been transferred, make the combined computation for all the assets. Similarly, make the combined computation for all the assets if more than one longterm capital asset has been transferred.
- (ii) For computing long-term capital gain, cost of acquisition and cost of improvement may be indexed, if required, on the basis of following cost inflation index notified by the Central Government for this purpose.

Sl.No.	Financial Year	Cost Inflation Index	Sl.No.	Financial Year	Cost Inflation Index
1.	1981-82	100	15.	1995-96	281
2.	1982-83	109	16.	1996-97	305
3.	1983-84	116	17.	1997-98	331
4.	1984-85	125	18.	1998-99	351
5.	1985-86	133	19.	1999-00	389
6.	1986-87	140	20.	2000-01	406
7.	1987-88	150	21.	2001-02	426
8.	1988-89	161	22.	2002-03	447
9.	1989-90	172	23.	2003-04	463
10.	1990-91	182	24.	2004-05	480
11.	1991-92	199	25.	2005-06	497
12.	1992-93	223	26.	2006-07	519
13.	1993-94	244	27.	2007-08	551
14.	1994-95	259	28.	2008-09	<mark>582</mark>

- (iii) Sections 54/54B/54D/54EC/54F/54G/54GA mentioned in this schedule provides exemption on capital gains subject to fulfillment of certain conditions. Exemption under some of these sections is available only in respect of long-term capital gains. Therefore, please ensure that you are claiming the benefit of any of these sections correctly in accordance with the provisions of law.
- (iv) Item C of this Schedule computes the total of short-term capital gain and long-term capital gain (item A6 + item B6). Please note that if balance in item B6 in respect of long-term capital gain is a loss, same shall not be set-off against short-term capital gain. In such situation, the figure of item B6 would be entered as 0 and then the figures of item A6 be added in item C.

(h) Schedule-OS,-

- Against item 1a and 1b, enter the details of gross income by way of dividend and interest which is not exempt.
- (ii) Against item 1c, indicate the gross income from machinery, plant or furniture let on hire and also such income from building where its letting is inseparable from the letting of the said machinery, plant or furniture, if it is not chargeable to income-tax under the head "Profits and gains of business or profession".
- (iii) Income from owning and maintaining race horses is to be computed separately as loss from owning and maintaining race horses cannot be adjusted against income from any other source, and can only be carried forward for set off against similar income in subsequent years.
- (iv) Winnings from lotteries, crossword puzzles, races, etc., are subject to special rates of tax; hence a separate item is provided and the income from these can not be adjusted against the losses arising under the head Income from other sources.
- (v) Item 5 of this Schedule computes the total income chargeable under the head "Income from other sources" (item 1g + item 2 + item 3 + item 4c). If balance in item 4c from owning and maintaining race horses is a loss, please enter 0 and enter the total of item 3 in item 5.

(i) Schedule-CYLA,-

- (i) Mention only positive incomes of the current year in column 1, headwise, in the relevant rows.
- (ii) Mention total current year's loss(es), if any, from house property, business or profession and other sources (other than losses from race horses) in the first row against the heading loss to be adjusted under the respective head. These losses are to be set off against income under other heads in accordance with the provisions of section 71. The amount set off against the income of respective heads has to be entered into in columns 2, 3 and 4, in the relevant rows.
- (iii) Mention the end-result of the above inter-head set-off(s) in column 5, headwise, in relevant rows.
- (iv) Total of loss set off out of columns 2, 3 and 4 have to be entered into row vii.
- (v) The losses remaining for set off have to be entered in row viii.

(j) Schedule-BFLA,-

- Mention only positive incomes of the current year (after set-off of loss in Schedule-CYLA in column 1, headwise in relevant rows.
- (ii) The amount of brought forward losses which may be set off are to be entered in column 2 in respective rows.
- (iii) The end result of the set off will be entered in column 3 in respective heads. The total of column 3 shall be entered in row viii which shall give the amount of **gross total income**.

(iv) The total amount of brought forward losses set off during the year shall be entered in column 2 of row vii.

(k) Schedule-CFL,-

- (i) In this Schedule, the summary of losses carried from earlier years, set off during the year and to be carried forward for set off against income of future years is to be entered.
- (ii) The losses under the head "house property", 'profit and gains of business or profession" short term capital loss and long term capital loss, losses from other sources (other than losses from race horses) are allowed to be carried forward for 8 years. However, loss from owning and maintaining race horses can be carried forward only for 4 assessment years.

(1) Schedule- 10A,-

- If there are more than one undertaking entitled for deduction under this section, please enter the details of deduction for each undertaking separately.
- (ii) The amount of deduction under this section for an undertaking shall be as per item 17 of Form No.56F being the report of audit under section 10A.

(m) Schedule-10AA,-

If there are more than one undertaking entitled for deduction under this section, please enter the details of deduction for each undertaking separately.

(n) Schedule-10B,-

- If there are more than one undertaking entitled for deduction under this section, please enter the details of deduction for each undertaking separately.
- (ii) The amount of deduction under this section for an undertaking shall be as per item 17 of Form No.56G being the report of audit under section 10B.

(o) Schedule- 10BA,-

- If there are more than one undertaking entitled for deduction under this section, please enter the details of deduction for each undertaking separately.
- (ii) The amount of deduction under this section for an undertaking shall be as per item 15 of Form No.56H being the report of audit under section 10BA.

(p) Schedule- 80G,-

- In this Schedule, the details of donation given by you which are entitled for deduction under section 80G have to be filled.
- (ii) In Part-A of this Schedule, the details of donations which are entitled for 100% deduction are to be filled in. Section 80G(1)(i) read with section 80G(2) contains the list of funds/ institutions donations to which are eligible for 100% deduction in hands of the donar.
- (iii) In Pat-B of this Schedule, the details of donations which are entitled for 50% deduction are to be filled in where such donations have been given to the funds/ institutions which are not required to be approved by an authority for this purpose. Section 80G(1)(i) read with section 80G(2) also contains the list of such funds/ institutions.
- (iv) In Part-C of this Schedule, the details of donations to the funds/ institutions which are approved by the Commissioner of Income-tax for this purpose.
- (v) It may kindly be noted that where the aggregate donations referred to in Part-C and donations referred to in sub-clauses (v), (vi), (via) and (vii) of clause (a) and in clauses (b) and (c)of section 80G(2) exceeds 10% of total income (before deduction under other provisions of Chapter VI-A), than the excess amount shall be ignored for purpose of computing deduction under section 80G.

(q) Schedule- 80IA, Schedule- 80IB, Schedule- 80IC and Schedule-80-IE:

- (i) If there are more than one undertaking entitled for deduction under any of these sections, please enter the details of deduction in relevant schedule for each undertaking separately.
- (ii) The amount of deduction for an undertaking shall be as per item 30 of Form No.10CCB being the report of audit under sections 80-IA/ 80-IB/ 80-IC and 80-IE.

(r) Schedule-VIA,-

- (i) The total of the deductions allowable is limited to the amount of gross total income. For details of deductions allowable, the provisions of the Chapter VI-A may kindly be referred to.
- (ii) For deductions under sections 80-IA, 80-IB, 80-IC/ 80-IE, the amount as shown in Schedules 80-IA, 80-IB and 80-IC/ 80-IE be filled. The amount of deduction under section 80-ID also needs to be shown in this Schedule.
- (iii) Details of other deductions which are available are as under:-
 - Section 80G (Deduction in respect of donations to certain funds, charitable institutions, etc.)
 - (ii) Section 80GGA (Deduction in respect of certain donations for scientific research or rural development)
 - (iii) Section 80GGC (Deduction in respect of contributions given by any person to political parties)
 - (iv) Section 80JJA (Deduction in respect and gains from business of collecting and processing of bio-degradable waste)
 - Section 80LA (Deduction in respect of certain incomes of Offshore Banking Units and International Financial services Centre).
 - (vi) Section 80P (Deduction in respect of income of cooperative societies)

(s) Schedule-SI,-

Mention the income included in total income which is chargeable to tax at special rates. The codes for relevant section and special rate of taxes are given in Instruction No.9(iii).

(t) Schedule-EI,-

Furnish the details of income like agriculture income, interest, dividend, etc. which is exempt from tax.

(u) Schedule-FBI:

The information in this Schedule shall enable computation of the value of fringe benefits in a case where the assessee is having business operation outside India also. Please note that even if there were no employees or business operation outside India, the details of total number of employees based in India have to be filled in row 3a of this Schedule.

(v) Schedule-FB:

- (i) This Schedule has been structured so as to compute the value of fringe benefits in a Tabular form.
- (ii) In column i, the nature of fringe benefits as provided in section 115WB in relation to which value of fringe benefits under section 115WC is to be computed has been provided.
- (iii) (a) In column ii, the amount/ value of items mentioned in column i have to be filled in.
 - (b) As mentioned in item 21 of the said Schedule, if there is no employee based outside India, the value of fringe benefits to be filled in column ii shall be same as recorded in the books of account in India.
 - (c) Further, as mentioned in item 22 of the said Schedule, if there are employees based outside India and separate books of account for Indian and foreign operations are maintained, the value of fringe benefits to be filled in column ii shall be same as recorded in the books of account in India.
 - (d) Also as mentioned in item 23 of the said schedule, if there are employees based outside India and separate books of account for Indian and foreign operations are not maintained, the value of fringe benefits to be filled in column ii shall be as per global books of account and thereafter the value of fringe benefits to be taxed in India shall be computed on proportionate basis as explained in said item 23.
 - (e) If accounts have been maintained separately for each business, column ii be filled on the basis of consolidated figures of all the businesses.
- (iv) Where the books of account are auditable under section 44AB, the value in column ii should broadly match with the value shown in the audit report under said section.
- (v) In item 4, any expenditure on or payment for food and beverages provided by the employer to his employees in office or factory or any payment through non-transferable paid vouchers usable only at eating joints or outlets shall not be included in column ii.
- (vi) In item 7, any expenditure incurred for fulfilling any statutory obligation or mitigating occupational hazards, as referred to in Explanation to clause (E) of sub-section (2) of section 115WB shall not be included in column (ii).
- (vii) Column iii provides the percentage at which value of fringe benefits as provided in section 115WC on the basis of amount entered in column ii has to be computed.
- (viii) The value of fringe benefit for each item to be entered in column iv shall be equal to the amount filled in column ii as multiplied by the percentage shown in column iii and as divided by 100.

(w) Schedule-IT,-

- In this schedule, fill out the details of payment of advance income-tax and income-tax on selfassessment
- (ii) The details of BSR Code of the bank branch (7 digits), date of deposit, challan serial no., and amount paid should be filled out from the acknowledgement counterfoil.

(x) Schedule- TDS2,-

- In this Schedule fill the details of tax deducted on the basis of TDS certificates(Form No.16A) issued by the deductor(s).
- (ii) Details of each certificate are to be filled separately in the rows. In case rows provided in these Schedules are not sufficient, please attach a table in same format.
- (iii) It may please be noted that the TDS certificates are not to be annexed with the Return Form.
- (iv) In order to enable the Income Tax Department to provide accurate, quicker and full credit for taxes deducted at source, the taxpayer must ensure to quote the Unique Transaction Number (UTN) in respect of every TDS transaction. In general the UTN would be printed on the TDS certificate issued by the deductor. However, in case it is not available on the certificate, the taxpayer should separately obtain the UTN either from the deductor or from the website of National Securities Depository Limited (NSDL) at http://www.tin-nsdl.com.

(y) Schedule TCS,-

- In this Schedule, fill the details of tax collected at source on the basis of TCS certificates (Form No. 27D) issued by the Collector.
- (ii) In case rows provided in these Schedules are not sufficient, please attach a table in same format.
- (iii) It may please be noted that the TDS certificates are not to be annexed with the Return Form.
- (iv) In order to enable the Income Tax Department to provide accurate, quicker and full credit for taxes collected at source, the taxpayer must ensure to quote the Unique Transaction Number (UTN) in respect of every TCS transaction. In general the UTN would be printed on the TCS certificate issued by the collector. However, in case it is not available on the certificate, the taxpayer should separately obtain the UTN either from the collector or from the website of National Securities Depository Limited (NSDL) at http://www.tin-nsdl.com.
- (z) **Schedule-FBT,-** In this Schedule, fill the details of payment of fringe benefit tax by way of advance tax and on self-assessment. The details of BSR Code of the bank branch (7 digits), date of deposit, challan serial no., and amount paid should be filled out from the acknowledgement counterfoil

17. PART B-TI-COMPUTATION OF TOTAL INCOME

- (i) In this part the summary of income computed under various heads and as set off in Schedule CFLA and Schedule BFLA is to be entered.
- (ii) Every entry which have to be filled on basis of Schedules have been crossed referenced and hence doesn't need any further clarification.

18. PART B-TI-COMPUTATION OF TAX LIABILITY ON TOTAL INCOME

(a) in item 1a , fill the details of gross tax liability to be computed at the applicable rate. The tax liability has to be computed at the rates given as under:-

(A) In case of an AOP or a BOI or any other artificial juridical person,-

Income (In Rs.)	Tax Liability (In Rs.)
Upto Rs. 1,50,000	Nil
Between Rs. 1,50,001 - Rs. 3,00,000	10% of income in excess of Rs. 1,50,000
Between Rs. 3,00,001 – Rs. 5,00,000	Rs. 15,000 + 20% of income in excess of Rs.
	3,00,000
Above Rs.5,00,000	Rs. 55,000 + 30% of income in excess of Rs.
	5,00,000

(B) In case of a **cooperative society**,-

_	,	
	Income (In Rs.)	Tax Liability (In Rs.)
	Upto Rs. 10,000	10%
	Between Rs. 10,000 - Rs. 20,000	1,000 + 20% of income in excess of Rs. 10,000
	Above Rs.20,000	3,000 + 30% of income in excess of Rs. 20,000

(C) In case of a **firm or local authority**- 30% of the total income

- (b) In item 2, fill the details of surcharge computed as under-
 - (i) In case of an AOP or a BOI or any other artificial juridical person, at the rate of ten per cent of item No.1c, if the total income as per item No.11 of Part-B-TI exceeds ten lakh rupees. However, such surcharge shall not exceed the amount being the difference of total income and ten lakh rupees;
 - (ii) In case of a firm, at the rate of ten per cent of item No.1c (c);
 - (iii) No surcharge is leviable on income of a co-operative society and a local authority.
- (c) In item No. 3, calculate the education cess including education cess at the rate of three per cent of [item No.1c+ item No. 2]
- (d) In item 9b, please furnish the details in accordance with Form 16A issued by a deductor

19. PART C-FB-COMPUTATION OF VALUE OF FRINGE BENEFITS AND TAX THEREON

- (i) Quarter wise break-up of fringe benefits is required to be given in items 1 to 4, so as to facilitate computation of interest in item 12 for default in paying the installments of advance fringe benefits tax..
- (ii) In item 5, fill the details of fringe benefits as computed in item 20(d) of Schedule 17. The amount in item 5 must necessarily be equal to the total of the amounts in items 1 to 4.
- (iii) In item 6, compute the fringe benefit tax payable on the value of fringe benefits for the previous year, i.e., on the amount in item 5. The fringe benefit tax is payable on the same basis and in the same installments as the advance income-tax.
- (iv) In item 7, compute the surcharge as prescribed by the law on the fringe benefit tax as computed in item 6. In case of a domestic company the rate of surcharge is 10 per cent whereas in case of a company other than a domestic company the rate of surcharge is two and one-half per cent.
- (v) In item 8, compute the education cess including secondary and higher education cess as prescribed by the law on the fringe benefit tax and surcharge thereon. The rate of education cess is 3 per cent.
- (vi) In item 12, compute the interest under section 115WJ(3) for default in payment of advance fringe benefit tax.
- (vii) In item 13, compute the interest under section 115WK(1) for defaults in furnishing return of fringe benefits.

20. VERIFICATION

- (a) In case the return is to be furnished in a paper format or electronically under digital signature or in a bar coded return format, please fill up the required information in the Verification. Strike out whatever is not applicable. Please ensure that the verification has been signed before furnishing the return. Write the designation of the person signing the return.
- (b) In case the return is to be furnished electronically in the manner mentioned in instruction no. 5(iii), please fill verification form (Form ITR-V)
- (c) Please note that any person making a false statement in the return or the accompanying schedules shall be liable to be prosecuted under section 277 of the Income-tax Act, 1961 and on conviction be punishable under that section with rigorous imprisonment and with fine.